Legislative Council (Abolition) Bill, 1969

STATEMENT OF DECISIONS OF GOVERNMENT ON CERTAIN RE-COMMEND AT ONS OF THE ADMI-NISTRATIVE J REFORMS COMMIS-SION IN THEIR REPORT ON 'FIN-ANCE, ACCOUNTS AND AUDIT'

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Mad; m, I beg to lay on the Table a statement o decisions of Government •on certain recorr nendations of the Administrative Reforms Commission in their Report on 'Finance, Accounts and Audit'. {Placed in Libraj *t. See* No. LT-1284/69.]

THE DEPUTY CHAIRMAN: The House stands *en* journed till a P. M.

The] louse adjourned for lunch at ten ninutes past one of the clock.

The House rt assembled after lunch at two of the clo k, THE VICE-CHAIRMAN (SHRI AKBAR AM KHAN) in the Chair.

THE WEST BINGAL LEGISLATIVE COUNCIL ABOLITION) BILL, 1969—Contd

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Bhupesh Gupta.

SHRI BHUP ESH GUPTA (West Bengal) : Mr. Vice Chairman, we are resuming the debate >n the Bill to abolish the West Bengal Le jislative Council....

THE VICE CHAIRMAN (SHRI AKBAR ALI K 3AN) : You have already spoken for half in hour.

SHRI BHUPESH GUPTA: With interruptions. If you minus that time, deduct the time spent on interruptions....

SHRI SUNDAR SINGH BHANDARI (Rajasthan): You will take 40 minutes even then.

SHRI BHUPESH GUPTA: I will be extremely briel because we are giving a burial to it and we need some obituary words. It is on)' a funeral speech for the West Bengal .".egislative Council. And I am glad thai I am participating in the funeral cerenu ay of an institution which is contrary to 01 r concept of parliamentary democracy and which, in fact, works against it. (Interruptions.) Do not disturb me. Then I will take more time. I would ask my friend in Bihar also to do the same thing, to abolish it there. But here certain principles arise. The principle is this. There is no point in having a Second Chamber now because we have somewhat a going parliamentary democracy in the sense that the Lower House is elected on the basis of adult franchise and it can carry on its work. And as you see, from here we have to wait in many respects on the pleasure of the other House. Bills have to be passed. We are called upon to endorse them-not that we are called upon to endorse them, we are called upon to consider them. But our Ministerial friends do not make up their minds and that is why nothing can be changed here. How many Bills have we amended and sent to the Lok Sabha in 16 years? I think one or two instances of minor amendments could be recalled. Otherwise, we have not been able to amend any Bill out of hundreds of Bills that pass through this House. Now, what does it show ? Either we are redundant or we are absolutely useless people.

SHRI P. C. MITRA (Bihar): Whatever we had to say we have said [in the Joint Committee in which the Rajya Sabha is also represented.

SHRI BHUPESH GUPTA : My friend is pleased with a consolation prize. I am saying that you are pleased with it because of the travelling allowance. I am not saying it. You were on the Joint Committee. But even after the Joint Committee, they amend and you endorse, in fact. That is what I am saying.

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Order, please.

SHRI BHUPESH GUPTA : I am asking you. Personally, I would say, well, the Rajya Sabha is becoming more and more an anachronistic institution in our parliamentary democracy. Now, you see. The Lok Sabha has undergone a change and this change is to be reflected in the Rajya Sabha. It will take at least eight years, that is to say, four biennial elections. Now, this time we have got from West Bengal, out of five, four on the Opposition side. You have been finished there practically. If West Bengal is to be reflected in the Rajya Sabha, then we have to wait a little, for another two years or so. Now, it is not possible under the present setup, and we have to wait for the biennial election. SHRI DAHYABHAI V. PATEL (Guja rat) : He is misleading the House. His mathematics is always as he likes. How many were there and how many have come after that ? He is misleading, delibe rately.

West Bengal

SHRI BHUPESH GUPTA : Oh ! My friend thinks that I am misleading as if he is capable of being led. You are never capable of being led. So, the question of misleading does not arise. So, you understand. I am not....

SHRI DAHYABHAI V. PATEL : The whole House you mislead. How many were there ?

SHRI BHUPESH GUPTA : Six were elected, five came this time to the Opposition, one went to the Congress. But in ihe General Election, the Congress got 55 Assembly seats but could get only one Rajya Sabha seat, whereas the Opposition got so may seats, the rest of the seats, or at least the organised United Front got 218 out of 280. You can understand what should be the composition of the Rajya Sabha if this is to be reflected. It is understandable because the election takes place in part, and that also every two years, and not the whole lot is elected. A part retires and a part comes in. That is the position. So I think this matter should be considered a little.

Now, in some places the Congress Party is using the Council to obstruct legislations. That is being currently done in West Bengal. Some believe that, we are interested in it. This is a great obstruction which should go; it should not have been there at all. That is the position. (Interruptions.) It should have been in Gujarat.

SHRI DAHYABHAI V. PATEL: It could have been passed in the last session.

SHRI BHUPESH GUPTA: Don't say this thing again and again. It was not even in the List of Business.

SHRI DAHYABHAI V. PATEL: Even now you can do it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We have discussed it yesterday.

SHRI BHUPESH GUPTA: Again and again he says that. I hope my friend will vote for the abolition. I will press for a division.

Legislative Council 382 (Abolition) Bill, 1969

SHRI DAHYABHAI V. PATEL: I say from the beginning I am not opposed to it.

SHRI BHUPESH GUPTA: You will vote for it ? I am very glad that at least this provocation has led him to this position that he will now vote for it. I shall be very grateful to my friend, Mr. Dahyabhai Patel, if this exchange between him and me leads to his voting in favour of the Bill.

SHRI DAHYABHAI V. PATEL: I am not against it. That is all I can sa£.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, he will not vote against it. I am asking whether he will vote for it.

THE LEADER OF THE HOUSE (SHRIJAISUKHLAL HATHI): We will vote for it. Now sit down.

SHRI BHUPESH GUPTA: I know that you vote for it because it is your Bill.

Finally, before I sit down—that is the last point—degradation of Parliamentary democracy is taking place and it is taking place at all levels unfortunately....

SHRI DAHYABHAI V. PATEL: We saw it only this morning before we adjourned for lunch.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Do not interrupt him otherwise he will take more time.

SHRI SUNDAR SINGH BHANDARI: He will take as much time as you would permit him to take.

SHRI BHUPESH GUPTA: Madam... [Interruption) Mr. Chavan, as I pointed out, never says "Madam". For him it is always "Sir". Therefore, for me let it be "Madam". The Chair is neither Madam nor Sir.

Therefore, Sir, what 1 was saying was that degradation of parliamentary democracy is taking place. Law should be really based not only on adult franchise formally but on the very vigilant opinion of the electorate, the people would like the provision of recall to be provided in our Constitution so that when the electorate does not like a Member or thinks that he has betrayed the cause or the mandate he is recalled and not allowed to sit in the House. But the Government would not accept it. We proposed it in the Committee on Defections and it was rejected on the West Bengal

Secondly, I t] ink nomination should go absolutely. E ^ren in other places we should consider his. But some minority interest would ne;d protection.

Coming to the i lignity of the Legislature, the dignity of the Lower House, the Assembly very much depends on the institution of Speaker. The speaker is the repository *of* its dignity, conventions, rights, privileges and everything. For the first time since the commenceme at of the Constitution we have seen a Speaker seeking political nomination from political parties for executive positions. Never *we* heard of such things before.

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): It is not relevant to the Bill.

SHRI BHUPESH GUPTA: It is relevant. Degradation of parliamentary institution is taking place. Isayitis notenough to abolish the Councils. I am speaking on the Government Bill. You must also ensure that the other H luses function with greater dignity. Mr. Mr valankar never wanted to be the President. Mr. Ananthasayanam Ayyangar never wanted to be the President. Every Vice-Pra dent of the Rajya Sabha was lifted to Presidency. But exception has has been made Mr. Vine-Chairman, in the case of Mr. Giri and the same exception has been mi.de in the case of the other House to the c jtriment of parliamentary democracy by j utting up the Speaker for the Presidency. Now, you may take advantage of th(situation and you may think that it w< uld help you. But we are shocked to find that this candidate of the Congress Party is only a candidate of the caucus. He is \pounds candidate of five men not to talk of the nation. He is a candidate of the ruling part/ at the Centre. Can you believe such thi igs ? It is most tragic that the candidate v as found from the precincts of Parliament from the highest position in the Lok Sabha. That is my quarrel. I have no personal qu; rret with anybody.

SHRI DAHYABHAI V. PATEL: Mr. Vice-Chairmar , this is absolutely irrelevant. He is using th > occasion to make propaganda for the i andidate that he has sponsored. This is i relevant.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I have not sponsored any candidate. I have not filed the nomination for

6—12 R. S./69

any candidate. But surely we are supporting his candidature...

SHRI DAHYABHAI V. PATEL: You are using this occasion for propaganda purposes....

SHRI BHUPESH GUPTA: We are not. We went by convention...

SHRI DAHYABHAI V. PATEL : There was no convention.

SHRr BHUPESH GUPTA: The convention is that the Vice-President became the President when the post fell vacant.

SHRI DAHYABHAI V. PATEL : The convention is not what you say.

AN HON. MEMBER: One swallow does not make a summer.

SHRI DAHYABHAI V. PATEL: It is not one swallow.

SHRI BHUPESH GUPTA: You will not swallow it. I did not get up to say anything then. But we are proud of him. He began his career in 1913 in Dublin when he sided with the Irish Revolution and was externed from Ireland. He was associated with Mahatma Gandhi at the time of the First World War. He began his career by protesting against the British rule in Ireland. He ended his Presidential career here, acting as the President, by signing the Bank Ordinance for the nationalisation of the hanks. That was a happy beginning and this is a happy end of a tenure of office, happy beginning with Mahatma Gandhi and a happy end arising out of the decision to file his nomination for Presidentship...

SHRI ABID ALI (Maharashtra): Did he vote for Mr. Giri when he was standing for Vice-Presidentship ?

SHRI BHUPESH GUPTA: If I have not voted for him I will do so now.

SHRI ABrD ALI: He has not voted for him with all his qualifications. Ungrateful man...

SHRI BHUPESH GUPTA: If he is a good man, will you vote for him?

SHRI ABID ALI : ______ such a bad man you are.

SHRI BHUPESH GUPTA : Well I am a bad man. But you are a good man. Then vote for him.

LigitUtm Cmml (AMitun) Bill, 1969

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Plcaic finish.

West Bengal

SHRI BHUPESH GUPTA : Therefore, I do not want to say very much. We have seen two people have left. The Speaker has left and the Vice-President has also left. This is certainly relating to the institution of parliamentary democracy. Therefore, I have referred to it from the point of view of stressing what should not be done in the future. It is a matter of degradation of the institution of parliamentary democracy that the Speaker of the Lok Sabha permitted himself to be a caucus candidate and indulged in canvassing when he was still holding the office of the Speaker. That is all I have to say...,

SHRI ABID ALI : Hundred per cent, bunkum.

SHRI BHUPESH GUPTA : ... I do not want to take more time. Let it be passed today with my amendments, which means as soon as it is passed here it should get the assent of the President. I have given my amendments. I want to point out that there should not be a provision for notification. The Government should not delay. All that is required is passage of the Bill here and then assent by the President immediately thereafter. I would only request Mr. Hathi to convey to the Home Minister and the Prime Minister that if the Bill is passed today assent should be obtained tomorrow so that day after tomorrow the Bill can come into force in West Bengal and the Council is abolished once and for all never to be revived again.

SHRI MONORANJAN ROY (West Bengal) Mr. Vice-Chairman, Sir, I am proud that this Bill for the abolition of the Legislative Council has come at the initiative of the United Front in West Bengal. One of the 32-point programme of the United Front was the abolition of the Council. They have in their first Session introduced the Bill, got it passed and, thanks to the other sections of the Legislature, the Bill was passed in the two Houses unanimously. Now, Sir, you know that this Legislative Council can only be compared with the appendix in the human body. Medical men have not been able to find out what actually is the function of the appendix, excepting that it is of nuisance value. As a matter of fact, during normal times for a healthy human being it has not got any function at all. So

also the Council hat no function except dittoing whatever is passed by the Lower House. We found that the Council was dumped with the representative* of the vested interests, and representatives of the landlords and capitalists. They were there to support any reactionary Act and oppose any progressive Bill or resolution and any progressive outlook. This very Legislative Council was completely mum when hundreds of people, workers, peasants and toiling people of West Bengal were shot down by the Congress Government. But now we find that whenever a legislation for land reforms or any such progressive Bill comes, this Legislative Council opposes that. During the discussion we heard from some of the hon. Members that it is a brake. Yes, it is a brake on any progressive law. It is acting as a brake and we do not want that this brake should remain which stands in the way of passing any progressive Bill or resolution.

Sir, I would not like to go into details as to why this Bill should be passed in this House also unanimously. I would like to mention one or two points arising out of the discussion here. My hon. friend and leader of the Swatantra Party, Mr. Dahyabhai Patel, expressed his apprehensions and, according to him, there is no law and order in West Bengal. I would like to mention that perfect peace is maintained in West Bengal.

SHRI DAHYABHAI V. PATEL : But not law.

SHRI MONORANJAN ROY : Those who have been using land illegally, so long, as 'benami' land, those who have been depriving the workers of their earned wages, those who have been depriving not only the workers but the Government of India also by non-payment of provident fund contribution and nonpayment of the E.S.I, contributions given by the workers—as much as Rs. 2 crores of provident fund has not been deposited-are the only people who are now afraid. If my hon, friend, Mr. Dahyabhai Patel is taking the brief of those people, then I am afraid it is a bit difficult for thsm nowadays in West Bengal. I, on behalf of the toiling people of West Bengal, can tell you that we shall not tolerate the landlords enjoying the land illegally as they have been enjoying for the last 30 years. We shall not tolerate those capitalists who avoid payment o

earned wages (to the workers, who do not deposit the provident fund contributions, and who have been taking law into their own haris. So long there was no law and order for the toiling people. Law and order was there only for the capitalists and the ve ted interested in West Bengal. Those day. are being changed. I do not know wh(ther this is also against the Constitution, a we heard in the discussion a few hoi rs back. But whatever that might be, we know that in the name of the Gonstituti >n, the High Courts and other courts are issuing orders and injunctions ex parte. Even without the knowledge of the workers against whom the injunction is t > be used, injunctions are issued, thereby depriving the State Government of its discretion regarding the use of force in elation to the workers. The police is beint; forced by the orders of the Court to use *i* jrce against the striking workers or the workers who have not got their wages for r tonths and months. Now when they go before the management or the proprietor or the owner asking for their wages, the < lourt comes to their aid-I do not know vhether it is according to the Constitution >r not. That is why one of our hon. Members, my friend Mr. Niren Ghosh tolci you how the Court is being used nowadays against the progressive actions of the Go eminent. Tomorrow we shall sees more ; more will come. Anyway, the point is that a campaign of slander has been launch :d against us throughout India. Let thu Member himself go there. I can ass ire him that he need not be apprehensive of any law and order situation there. He will be protected all right. We shall take that responsibility. But we shall ne 'er take responsibility for these landlords vho have been depriving the peasants of their land and keeping the land in tleir own hands illegally. We shall nevei protect those capitalists who have deprived the workers of their wages and who have not deposited the provident fund and E.S.I. contributions taken from the workers. We shall never protect them ftonn the wrath of the workers. That does not nean that the workers will take the law i ito their own hands. No. No where h^s any such incident taken place. Yesterd i.y we discussed about Durgapur.

West Bengal

THE VICE-CHAIRMAN (SHRI AKBAR AL1 KHAN) : We are dealing with the abolition of the Upper House in West Bengal.

SHRI MO JORANJAN ROY : Yes, Sir. I raised a point of order...

Legislate* Council (Ahlition) Bill, 1969

SHRI DWIJENDRALAL SEN GUPTA (West Bengal) : Sir, he is making his maiden speech; he should not be interrupted.

SHRI NIREN GHOSH : This is hi* maiden speech, and Mr. Dahyabhai Patel has said all sorts of things...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : To that extent I allowed him. He has replied to that.

SHRI DAHYABHAI V. PATEL : That is why I am not interrupting him, though I could contradict every word of what he is saying.

SHRI LOKANATH MISRA : I may submit that generally no Member should make controversial points in his maiden speech.

SHRI NIREN GHOSH : Who says so?

SHRI LOKANATH MISRA : If he makes a controversial maiden speech, then there has to be interruption.

SHRI DWIJENDRALAL SEN GUPTA : Nobody .should be disturbed when he is making his maiden speech.

SHRI MONORANJAN ROY : Yesterday I raised a point of order as to whether the question of law and order, gherao and other things has got any relation with the question of abolition of the Legislative Council, and it was Mr. Dahyabhai Patel who was raising that question. But I was ruled out by die Vice-Chairman. So I now take the opportunity to give some reply on behalf of the toiling people of West Bengal. The toiling people of West Bengal have suffered very much for the last 22 years, but they are not taking the law into their the propaganda, the Ra-bindra Sarovar, hands. We have seen propaganda about Durgapur issue and other things. I would like to inform the House that only a few days back there was an agreement in Durgapur the representatives of the unions and between the Deputy Chief Minister, the Labour Minister and the Management of the Durgapur Hindustan Steel Ltd. After that everything is going on well in Durgapur. Certainly in Durgapur the question is not political but of labour trouble. The representatives of the union, which has not been recognised so long, have again and again raised the question of some defect*

legislative Council {Abolition) Bill, 1969

[Shri Mpnoranjan Roy]

in the machinery and in the planning. But that was not heard by the management, by the typical bureaucrats. They tried to cow down the workers by means of the so-called law and order issue. There is one union which is not represented and which has got only a minority there and that union is now trying to sabotage the Durgapur Plant and that union belongs to anti-labour forces. Unfortunately one of the wings issued a strike notice without any reason. The reason, if any, is only political with which they are now moving. That is why I have mentioned these few points about West Bengal although I too do not think that during the discussion on this particular Bill these points should be raised. I have mentioned these points only in reply to two or three points raised in yesterday's debate.

I support the Bill and I hope that this will be unanimously passed and that it will be immediately implemented in West Bengal.

भी राजनारायण (उत्तर प्रदेश) : श्रीमनः सबसे पहले में बंगाल की जो संयक्त मोरचे की सरकार है उसको इस काम के लिये मुवार-कबाद देना चाहता हूं। वहां की जो संयुक्त मोरचे की सरकार है उसने यह एक काम बहुत बढ़िया किया क्यों कि जब से यह कांस्टी-ट्युशन बना तब से हमारी ख्वाहिश रही और बराबर हमने इसकी मांग की कि विधान परिषदों को नहीं रहना चाहिये। विघान परिषदों को समाप्त करने की जो हमारी स्वाहिश थी उसके और बुनियादी कारण हैं मगर उसकी इघर अर्जेन्सी आई। माफ कीजिएगा इमको थोडा तोलने में देर लगती है, हम हिन्दी के शब्दों को आपर्के समझने अपने लायक ट्रान्सलेट करते हैं क्योंकि आप जब बैठते हैं तो हमारे बोलने में गड़बड़ हो जाती है। तो इधर जो तमाम इसमें खामियां और गड़बड़ियां आई उसके बारे में समझाने के लिये में आपके जरिये कांस्टीट्यशन को थोड़ा पढ़ना चाहूंगा। यह अनुच्छेद 169 है। हिन्दी की कापी पता नहीं क्यों हमको नही देते, इसलिये अंग्रेजी में पढ़े देता हं:

"Notwithstanding anything in article 168, Parliament may by law provide for the abolition of the Legislative Council of a State having such a Council or for the creation of such a Council in State having no such Council, if ythe Legislative Assembly of the State passes a resolution to that effect by a majority of the total membership of the Assembly and by a majority of not less than two-thirds of the members of the Assembly present and voting."

इसको हमने पढ़ा इसलिये कि अगर डाह्याभाई यहां होते तो वह इसकी भाषा को कुछ समझ लेते और इस संविधान के अंदर ही यह दिया हआ है, उनको इसके लिये भूपेश गुप्त को या किसी दूसरे को दोषारोपण करने की जरूरत नहीं थी। वह इसी संविधान में है कि जहां दो हाउसेज हों वहां विधान परिषद को समाप्त करनेका और जहां एक ही हो वहां एक को और बनाने का, ये दोनों अधिकार इस संविधान में है कि वहां की असेम्बली को दो तिहाई बहमत से प्राप्त करना चाहिये। तो इसमें मान लीजिए कि कहीं वहां दूसरी पार्टी आ जाये या कोई ऐसी असेम्बली आ जाये वह अगर चाहे कि हम यहां पर फिर लेजिस्लेटिव्व कौंसिल बना दे तो वहां से प्रस्ताव पास करने में भेज सकती है। एक बात और मैं उनकी जानकारी के लिये बता दूंकि हर काम मे कम्युनिस्टों के ऊपर सारे का सारा इलजाम नहीं देना चाहिये। अगर इसका इलजाम है तो इसका सबसे बड़ा इलजाम है "संसोप।" पर, संयक्त सोशलिस्ट पार्टी पर । बंगाल के लोगों को मालूम होगा कि बंगाल की असेम्बली में सबसे पहले कौंसिल को अवालिश करने का मसविदा रखा संयुक्त सौशलिस्ट पार्टी के विधायक ने और उसके बाद यह सही है कि युनाइटेड फन्ट, संयुक्त मोरचे की सरकार ने इस चीज को एडाप्ट कर दिया । इसलिये हम अपने को भी मुंबारकबाद करते हैं, यानी संसोपा को, और उसी को साथ साथ संयुक्त मोरचे का भी और मैं यह जरूर चाहता हूं कि कहीं ना कहीं यहां पर एक और संकेत होता, इशारा

होता, कि अपने देश में जितने राज्य हैं, जहां जहां भी दो हाउसेज हो, सब जगह विघान परिषद भग कर दी नाय। श्रीमन्, इस समय कांस्टीट्यूशन के साथ फाड कितना हो रहा है, इस समय संविधान के साथ कितना घोखा हो रहा है। यदि इस मय विधान परिषद के सभी मेम्बरों की त लिका सूची, लिस्ट, यहां होती तो उसमें से आ। देखते कि जिनको राज्य-पाल नामिनेट करता है, वह किसको करता है और किन को करना चाहिये। देखिये:

WtlBtntal

"The members to be nominated by the Governor Under sub-clause (e) of clause (3) s lall consist of persons having special Knowledge or practical experience in rspect of such matters as the following, namely:—

Literature, science, art, co-operative movement a; id social service."

अगर देखा जाय वि राज्यपाल महोदय जिन जिन को नामिनेट करते हैं वह किस केटेगरी में आते हैं तो मालून होगा वह किसी केटेगरी में नहीं आते। जिलको चीफ मिनिस्टर साहब ने अपने गुट को मजदुत करने के लिये लाना चाहा या जिस पर कृपा वर्षा करनी च।हिये उसका नाम उन्होंने स रेस्ट कर दिया और बिना किसी केटेगरी का खयाल करते हुए राज्यपाल महोदय ने उनको विधान परिषद का सम्मा-नित सदस्य बना िया । तो इस कॉस्टीटयशन के साथ बड़ा ज⊴र्दस्त घोखाहो रहा है और जनता के धन का जबर्दस्त दुख्ययोग हो रहा है। इसलिये मुझे जुशी है कि कम से एक एक राज्य, पश्चिमी बंगाल, ने तो यह अगुवाई की कि परिषद को भंग किया जाय और विधान पालियामेंट की राज्य सभा अंतिम रुप से अपने यहां से इसको पास करके इसको ऐसी स्थिति प्रदान कर रही है जिससे कि यह अधि-नियम को धवत में वा जाये, कानन की शक्ल में आ ज म ।

भूपेश गुप्त जाने यह बात विलकुल ठीक की कि इसमें कोई समय नहीं रखा है, यानी कब से यह इफ्रेक्ट में आयेगा, यह कानून कब से लागु होगा। लोक सभा में पास होने के बाद

Ltgislativi Council 392 (Abolition) Bill, 1969

हमारे सदन से पास हो गया तोभी यदि सरकार चाहे, और कहां से डोरी घूम जाये, तो पता नहीं इसकी कितने दिन अंघकार में रख सकती है, इसको लागू नहीं किया जा सकता है । इसलिये में चाहता हूं फौरन फौरन राष्ट्रपति इस पर अपनी स्वीकृति प्रदान करें और और यह सरकार इसको कानून की शक्ल में बनाने में अगवाई करे ।

श्रीमन्, जब हमारे सदन के सम्मानित सदस्य इस विधेयक पर बोल रहे थे तो बहुत से तर्क वितर्क हुए। मैं उन तर्क वितर्क में नहीं जाऊ तो मैं अपने फर्ज को पूरा नहीं करूंगा इसलिये में आपकी इजाजत च।हेंग[[] कि आप मुझे कुछ मौका दें ताकि मैं उन महों पर थोड़े थोड़े में चला जाऊं। मैं चाहता ह कि पश्चिमी बंगाल की सरकार, जो शोषित पीड़ित जनता है, जो मजलूम महरूम हैं उनको उठाए। मैं चाहता हं, पश्चिमी वंगाल की संयुक्त मोरचे की सरकार है वह जो वहां का दरिद्र तबके का किसान है, दरिद्र तबके का मजदूर है, जो वहां के मेहनतकश है, जो वहां के रहने वाले है, उन सब को आगे उठाए और तरक्की करने का विशेष मौका देन विशेष अवसर दें। इसलिये मैं तहेदिल से चाहताहं कि यह काम वहां पर हो । मगर केवल तरक्की तरक्की तरक्की जीभ से नाम लेकर तरक्की नहीं होगी, केवल शांति शांति शांति कहने से शांति नहीं होगी। उसके लिये कुछ काम करने होंगे। मुझे अफसोस के साथ कहना पड़ता है कि जहां यह अच्छे काम हैं वहां बरे काम भी है। आप सब लोग अच्छी तरह से जानते हैं कि संसोपा वहां की संयुक्त मोर्चा सरकार में श/मिल नहीं हुआ। क्यों नहीं शामिल हुआ ? इसलिए शामिल नहीं हुआ कि संसोपा में उनको एक कार्यक्रम दिया। संसोपा ने कहा कि तुम्हें यह काम करना है, यह काम करना है, यह काम करना है। जितनी भी अनदकौनोमिक होस्डिंग्स हैं उनका लगान माफ कर दो, तुम अपनी मादरी जबान में काम चलाओ और, अंग्रेजी की गलामी मत

Ltfislativt ComncU 394 {Abolition^ Bill, 1969

[भी राजनारायण]

करों। तुम एक सीलिंग बांघ दो। तुम समान शिक्षा प्रणाली अपनाओ और तुम इतनी दूरी तक शिक्षा मुफ्त और माफ कर दी। आज तक संयुक्त मोर्चे की सरकार के मुख्य मंत्री और उप मुख्य मंत्री को इस बात की हिम्मत नहीं हुई कि वे संसोपा के खत का जवाब देते ! जाज तक उनके पास से कोई जवाद नहीं आया और इसिलिये आपको मालुम होगा कि संसोपा संयुक्त मोर्चे की सरकार में अभी तक शामिल नहीं हुई। संसोपा ने संयुक्त मोर्चे की सरकार के सामने जो कंकीट प्रोग्राम रखा था, जो कार्यंकम बतलाया था उसको पूरा करने के लिए संयुक्त मोर्चे की सरकार तैयार नहीं है और न उसमें क्षमता दिखलाई देती है। वगर उसमें क्षमता होती तो जो खत संसोधा ने संयुक्त मोर्चेकी सरकार को लिखाया उसका जवाब दिया जाता ।

West Bengal

श्रीमन्, मुझे आप माफ करेंगे, कि मैं इस बक्त इस तरह की बातें कह रहा हं क्योंकि मैडम, स्पीच के नाम पर यहां पर दूसरे तरी के से इस तरह की चर्चा की गई है जैसे कि पश्चिमी बंगाल में लोग स्वर्ग में वास कर रह हैं। वही वजह हुई कि मैं यहां के संबंध में कुछ बात कह दूं कि मैं मुक्त भोगी हूं। मैं इंके की चौट में कहना चाइता हं कि कोई माई का लाल हमारे साथ चले और वहां की हालत को देखे कि वहां पर लोग स्वर्ग में वास कर रहे हैं या कोई दूसरी हालत है। जब मैं वहां पर यकायक बला गया या तो मुझे 200 और 250 मजदूरों ने में घेर लिया। 10 और 11 की रात के करीब 2 बजे 230 मजदूर हमारे पास आये। हम इस समय आसनसोल के सर्किट हाउस में ठहरे हुए थे मैं बिहार के सोशलिस्ट कैम्प में शामिल होने के लिए वहां गया हुआ था। वहां के मजदूरों ने कहा कि हमारी हालत बहुत सराब है। मैंने उनसे कहा कि मुझे जाना है। उन्होंने कहा कि हमारी हालत देखिये किस तरह की हो गई है। मैंनें इस संबंध में ए० डी ० एम ० को टेलीफोन किया जो राजस्वान के रहने

वाले ये। वे मुझे अच्छी तरह से जानते थे। उन्होंने कहा कि राजनारायण जी आप इन लोगों को हिम्मत दिलाइये कि वे वहां पर जायें और हम उनके लिए पुलिस का इन्तजाम कर देते है। हमने जब मजदूरों से कहा कि ए**०** डी ० एम ० यह कहता है कि तुम सोग अपने अपने घरों को जाओ वे तुम्हारी सुरक्षा के लिए पुलिस का इंतजाम कर देंगे। तो उन्होंने कहा कि हमारी हिम्मत फिर वापस जाने को नहीं होती है क्योंकि पूलिस भी उस दिन वहां पर मौजुदा थी जब इमको जबर्वस्ती घरों से निकाला जा रहा था और हमारे घरों में आग लगाई जा रही थी। इसके बाद हमने फिर इस संबंध में ज्योति बसू से टेलीफोन में बातचीत की और वे बड़ी आसानी से मिल गये। उन्होंने कहा राजनारायण जी आप घबराइये नहीं, मैं इस बारे में अभी ए० डी ० एम ० से बात करता हं। उन्होंने ए० डी ० एम ० को टेसीकोन किया और आप सब लोग जानते ही है कि जब कोई मंत्री टेलीफोन किसी अफसर को करता है तो उसे एकदम टेलीफोन का कनेक्शन मिल जाता है मगर आध घंट तक हमें कुछ मालम नहीं हुआ कि उनकी क्या बातचीत हुई और न हमें कोई जवाब मिला। आध घंटेके बाद फिर हमने ए० डी ० एम ० को टेलीफोन किया कि मजदूर हमें जाने नहीं दे रहे हैं। मैं देवघर कैम्प में जाने वाला हं और जब तक इनका इंतजाम नहीं हो जाता है मैं कैंसे जासकता हूं। उन्होंने कहाकि मैं साढे बारह बजे पुलिस फोर्स भेजूंगा और फिर उन्हें आप जाने के लिए कहिये। हमने वहां पर पुलिस पोस्ट बिठला दी है और वह वहाँ **पर पेट्रोलिंग कर रहे और अब उनके लिए कोई** खतरा नहीं है। मैंने कहा कि इन लोगों को वहां पर जाने की हिम्मत नहीं हो रही है और तुम इस संबंध में कुछ करने नहीं जा रहे हो । मैं अब खुद वहां जाकर हालत देखना चाहता हूं। इसलिए में वहां पर गया और मेरे साथ वहां के यूनियन के सेकेटरी भी थे। में उनका नाम इस समय भूल रहा हूं। जहां पर आग लगाई गई बी वहां पर दो आदमी बैठे

गाबीपुर के होंगे : उन्होंने अपना नाम बत-लामा और कहा कि हम जोनपुर के रहने वाले हैं। मूझे वहां की हालत को देखकर दुःख हुला, आश्चर्य हुआ और गुस्सा भी आया । में इस सदन में बंके की चोट में कहना चाहता हुं कि मैं एक दिन वहां जाऊंगा और वहां पर जो गुन्दागर्दी हो रही है उसका मुकाबला करूँगा, मपनी शक्ति से करूंगा क्योंकि मैं भागने वाल नहीं हूं। मैं यह बात कहकर यहां से आया हूं। में चाहे जमीन में गढ़ जाऊं, मर जाऊं मगर में बहां के लोगों को तकलीफ में देखना नहीं बाहता हूं। उन हो आदमियों ने कहा कि हमें कम्युनिस्ट पार्टी वालों ने भेजा है। मैंने 5 मिनट तक संगजवाद और वराबरी के संबंध में लैक्चर दिया। उन्होंने कहा कि हम चले जाते हैं क्यांकि हम आपका नाम जानते है। बनारस और जोनपूर से लगे हुए वे यादव लोग थे। वैसे डीहम वहां पर पहुंचे थे तो करीब 250 लोग जो बल्लम, बर्छे, भाले और साठियों से लैस ये यह कह रहे थे, मारो साले को, मारो साले को, कांग्रेसियां अध्या है। बालेश्वर पांडे जा बलिया के हैं, आसनसोल में रेल**वे मअद्रों में** गाम करते हैं और पश्चिमी बंगाल के जो 🛛 संसोपा 🔤 प्रेजीडेंट हैं दे भी हमारे साथ **ये । उन्होंने व्हा कि खबरदार, वे कांग्रे**सी नहीं है, ये तो ाजनारायण जी है, संसोपा के हैं और यहां पर जांच करने के लिए आये है। एक मिनट तक हो हमकों वहुां की इस हालत से **घबराह**ट अई और **ह**मने कहा कि हम उनका मुकाबला करेंगे। हमने कहा कि हिम्मत के साथ और ताकत के साथ खड़े रहों। अपर भागोगे तो मारे जाओंगे और खड़े रहोंगे तो लाफ बच जाओगे। तो हम लोग खड़े हो गये। उनमें से एक आदमी ने हुमको पहिचान सिया और कह कि ये तो राजनारायण जी हैं जिन्हें कच्छ आन्दोलन के सिलसिले में हमने 400 हपये का भन्दा दिया था। उसके बाद हम सब लोग खड़े हो गये और मैंने कहा कि में भागूंगा नहीं भौर जब लक में नहीं मरूंगा ेतबद्धक तुम को कोई नहीं मार सकता है।

West Bengal

हुए ये । इसने उनने पूछा कि आप बनारस और

पहले हम मरेंगे और बाद को कोई तुम्हें मार सकता है।

भी सिमद्र माीः (बिहार) ये बात विधेयक में कहां पर आती है।

भी राखनारायण : मैं जानकारी के लिए ये बातें बतला रहा हूं। यहां पर सब तरह की बातें वहां के संबंध में कही गई है इसलिए मैं भी यह घटना बतला रहा हूं। मैं यह घटना इसलिए बतला रहा हूं। ताकि श्री भूपेश गुप्त और जेड अद्दमद साहब इस बात को सुनें, मैं उन्हें न्यौता देता हूं कि ये मेरे साथ वहां पर घलें और वहां की हालत को देखें कि इस तरह की घटना हुई या नहीं।

श्रीमन, 14 अप्रैल को हमने श्री ज्योति बसु को संबंध में अपनी रपट दी, पूरी रपट दी मगर उन्होंने अभी तक इस संबंध में कुछ नहीं किया । आज तक मुझे मालूम नहीं कि उन्होंने इस संबंध में कुछ किया या नहीं । इस तरह की वहां पर हालत हो रही है फिर भी यह कहा जाता है कि वहां पर अमन चैन है बहां पर मजदूरों के हकों की हिफाजत पूरी तरह से हो रही है और वहां पर मजदूरों के हक महफूज हैं।

आगे श्रीमन, यह कहना चाहता हूं कि हमारे मित्र ने जो बात बरबस कह दी सरोवर काण्ड की संबंध में। रवीन्द्र सरोवर घटना के संबंध में मैं चुप रहता मगर हमारे रहते हुए इस तरह की घटना हो जाय वह धर्मनाक बात है। अगर मैं इस घटना के प्रतिकार स्वरुप खड़ा नहीं होऊंगा तो मैं दुर्बल कहा जाऊंगा। हमने श्री ज्योति बसु को बंगाल हाउस में कहा या कि हम कमिशन के सामने गवाही देने के लिए तैयार हैं। अगर कमिशन हमें बुलाये तो हम इस संबंध में गयाही दे सकते है। लेकिन आज तक कमिशन से हमारे पास गवाही देने के संबंध में कोई चिट्ठी नहीं आई है। कमिशन हम से गवाही ले सकता है क्योंकि हमारे पास इस संबंध में इन्फारनेचन है। हम इस

[श्री राजनारायण]

संबंध में जानकारी पाये है और मैं च।हुता हूं कि कमिशन इस संबंध में हुमारी गवाही ले। श्रीमन, मैं एक नागरिक हूं, गरीब हूं और देहात में पैदा हुआ हूं। यह सही है कि हमारे मां बाप बहुत पुराने घनी थे। हम इस कांड के सिलसिले में बम्बई गये और वहां हमने अशोक कुमार का दो दिन तक बयान लिया और उनका इस संबंध में पूरा बयान लेकर आये हैं।

West Bengal

श्री बाह्यामाई व० पटेस : पढ़ दीजिये ।

श्री राजनारायणः इस समय नहीं है। अशोक कुमार ने कहा कि हमारा नाम नाहक दो महोने तक घसीटा गया। मैं मद्रास में था। एक दिन यकायक लोग आ गये और मुझ से कहा गया कि वहां पर जो आयोजन किया ज¹ रहा है उसमे ज्योति बसु और वहां की सरकार के जो खेलकूद के मंत्री हैं वे अन्येंगे। इस तरह से तमाम ब।तें हुई । ब।ज कम्युनिस्ट हिस्ट्री में इस कांड के संबंध में लोगों से कंफेशन कराया जा रहा है, झूठी गवाहियां दिलाई जा रही है और लोगों से गलत बात कब्ली जा रही है। इस तरह की जो बातें हो रही है वे भविष्य के लिए और आगे के लिए अच्छी नहीं है। हमारे दोस्त इस तरह का र स्ता अख्तियार कर रहे है जो उनके लिए ही भविष्य में मुजिर हो जायेगा। आज हम परेशान हैं कि किस तरह से स्टे-आईर हो गया है। अगर जांच कमिशन के सामने झुठी गवाही कराई जायेगी. दबाव में झूठी गवाही दिलाई जायेगी, लालच द्वारा झुठी गवाही दिलाई जायेगी तो कमिशन किस तरह की जांच करेगा। क्या इस घटना को जानकारी लोगों को नहीं हो पाई है ? क्या सत्य और असत्य लोग नहीं जानते है ? हमें अशोक कुमार ने बतलाया कि करीब 6 लाख रुपये का चन्दा वसूल हो रहा है और वह 6 लाख रुपये का चैक आप मंत्री जीको देंगे लेकिन श्री राजनारायण जी 6 लाख रुपया तो क्या, होटल का बिल भी किस तरह से

चुकाया गया, यह भविष्य और भगवान ही जानसा है ।

क्या अशोक कूम। र के साथ जो और ऐक्टर्स गये थे उनको चोटें नहीं आई हैं। उनकी चोटों को इसने देखा है। फिर भी यहां पर आ कर के कहा जाता है कि रवीन्द्र सरोवर कांड का बड़ा हल्ला हुआ। रवीन्द्र सरोवर कांड का जितना हल्ला होना चाहिये था उत्तना हल्ला नहीं हुआ है। रवीन्द्र सरोवर कांड की जिस ढंग से जांच होनी चाहिए थी उस ढ़ंग से जांच नहीं हुई है। इसीलिये हमने कहा था कि उसकी इंडिपेंडेंट जॉच हो और उसमें महिलाओं को भी रखा जाय जिस से महिलाएं जाकर के उनके सामने अपनी बात कह सकें। बडे अफसोस के साथ में इन बातों को कह रहा हूं। इन बातों को कहना नहीं चाहता चुंकि कुछ सम्मानित सदस्यों ने अनावस्यक ढंग से इस विधेयक पर बोलते हुये इस वाक्य का जिक इसलिये हम को भी इस सम्बन्ध में कूछ कहना पड़ा ।

मैं आज कहना चाहता हूं कि नक्सलबाड़ी में मैं चार दिन रहा हुं और वहां की चप्पा चप्पा जमीन पर गया हूं। पूरी लिस्ट हमारे पास रेवेन्यू डिपार्टमेंट की है कि कम्युनिस्ट पार्टी के कितने ऐसे लोग हैं जिन के पास 25 एकड़ से ज्यादा जमीन है। माफ करियेगा, हमने आपका नाम नहीं लिया है। कितने ऐसे कम्युनिस्ट यार्टी के नेता हैं जिन के पास 25 एकड़ से ज्यादा जमीन है जब कि वहां का कानून यह है कि किसी के पास 25 एकड़ से ज्यादा जमीन नहीं होनी चाहिये। हमारे मार्क्सवादी कम्यु-निस्ट जो यह कहते हैं कि हम जमीन छीनेंगे. मैं उनको यकीन दिलाना चाहता हूं कि वे जमीन छीनने के लिये चलें, मैं उनके साथ हूं। लेकिन इस तरह से छोटों छोटों में लडाई करवा कर के जो एक लॉलेसनेस को क्रिएट किया जाता है वितंडावाद खड़ा किया जाता है, उसका मैं विरोधी हूं। हम इसको तरक्की की संगानहीं देते हैं। इस इसको प्रगति और

[22 JULY 1969]

प्रोग्नेस मानने के िये तैयार नहीं हैं। इसने भी मार्क्सवाद का अध्ययन सिस्टेमेटिक ढंग से किया है। मगर ह: काम को तरवकी का नाम दे देना, हर अराजकता को विकास कह देना, यह बिल्कुल अपनी जबान के साथ घोखा है, जबान का दुरुपयोग है, नाजायज इस्तेमाल है। इसलिये मैं अज मित्र भूपेश गुप्ता की जो भी बता देना चाहता हूं कि उन्होंने इस विधेयक पर बोलते समय और भी कुछ वातें कहीं हैं। ठीक है, अच्छा है मगर मैं कह रहा हूं कि ऐसा तर्क पेश न किया जाय जो अपने ही गले में फंस जय। हम जब डा० जाकिर हुसेन के खिलाफ रापना कैंडिडेट खड़ा किये थे और श्री सुब्बाराय ..

Wist Bengal

कुमारो झांता यक्तिध्ठ (दिल्ली) : अब क्यों, नहीं किया ।

भी राजनारायणः अब भी कर रहे हैं। काहे घबड़ा रही हैं ?

SHRI BHU1ESH GUPTA: I do not want to dis urb him. All I would like to say is th;it it is most unfortunate that Dr. Zakir E usain's name has come. It is true that all of us contested him but I tell you, ask your Prime Minister, a consensus was re; ched with regard to Dr. Zakir Husain. Ultimately the same Syndicate scuttle I that. Go and ask your Prime Minister i nd come and tell us.

श्री राजनारायणः : भपेश जीका तर्क ठीक है। उन्होंने जो जानकारी कराई वह बिल्कूल ठीक है ि प्राइम मिनिस्टर ने सुझाव दिया था, लेकिन सिडीकेट ने उसको नहीं माना और इसल्पि कंटेस्ट हो गया । अगर यह कहा जाय कि जो वाइसप्रेसिडेंट है उसको प्रेसिडेंट होना ही चाहिये हर हालत में, तो इसको मैं मानने ह लिये तैयार नहीं हूं। मगर मैं भी भूपेश जी हे साथ डा० जाकिर हुसेन को मुखालिफ्त में शामिल या क्योंकि उस प्रिंसिपुल को मानन के लिये मैं तैयार नहीं था कि जो भी ऐरा गैरा, टाम, डिक ऐंड हैरी किसी समय वाइगप्रेसिडेंट हो जाय, वही बाद में प्रेसिडेंट भी छन जाय।

SHRI BHUPESH GUPTA : I agree.

श्री राखनारायणः हमारा इनका ऐग्रीमेंट हो गया, मिलन प्वॉइंट आ गया। इसलिये इस तर्कको इस लाजिक को यहां पर नहीं लाया जाना चाहिये।

हां, यह सही है कि श्रीवी०वी० गिरी ने इस्टेब्लिशमेंट के खिलाफ आवाज उठाई है और इसलिये हमारे मन में उनके प्रति मुहब्बत बढ़ गई है। भूपेश जी ने अपनी बात कह दी है, हम ने अपनी बात कह है, मगर ऐसी बात नहीं है कि (हमने श्वी० वी० वी० गिरी का समर्थन ही कर दिया है। क्या स्थिती होगी, 24 तारीख के बाद कौन होगा, क्या होगा, तीसरा कैंडिडेट आयेगा या नहीं आयेगा, यह मैं अभी बताने की स्थिति में नहीं हूं। मगर यह सही है कि श्री बी० वी० गिरी के लिये हमारे दिल में मुहब्बत बढ़ गई है। में श्री बी० वी० गिरी को पहले से जानता हं। जब मैं उत्तर प्रदेश की विधान सभा मैं था तब वे वहां के राज्यपाल रह चुके हैं। यहां पर भी वे हमारे चेयरमन रह चुके हैं। हम उनके कार्यों से परिचित हैं। हम उनकी खुबियों, दुर्बलताओं अति सभी से परिचित हैं। ऐसा आप न समझिये कि हम उनके दुर्व-ताओं से परिचित नहीं हैं। मगर क्षाज जो हालात हैं उन हालात में कम से कम एक इंसान तो ऐसा पैदा हुआ जिस ने इस्टेब्लिश-मेंट के खिलाफ अपनी आवाज उठाई, और वह मदान में जम कर के खड़ा हो गया। लेकिन मैं इतना बता देना चाहता हूं कि श्री वी०वी० गिरी को जितना नुकसान प्रधान मंत्री ने पहुंचाया है उतना नुकसान और किसी ने नहीं पहुंचाया है। इस ग्रेट लेडी ने यह एक ग्रेट आ दमी के मुंह का सब्द है श्री वी ० वी० गिरी का सब से ज्यादा नुकसान किया है। अब इसका नक्शा क्या होगा, यह हम नहीं जानते हैं। इस लिये अनावश्यक ढंग से श्री वी० बी० गिरी का नाम ले कर कोई उनका प्रचारक और समर्थक बनने की कोशिय न करे। उससे बहुत सी रुकावटें पैदा होंगी।

399

401

[श्री राजनारायण]

West Bengal

जहां तक अपोजीशन पार्टीज की एकता का प्रश्न है, उसके सम्बन्ध में यहां पर कुछ कहने की आवश्यकता नहीं है। इस समय आवश्यकता यह है कि जो विघेयक है उस विघेयक को तह दिन से, पूरी ताकत के साथ और एक स्वर से इम पास करें और सारे देश में जहां जहां विधान परिषदें हैं वहां वहां विधान परिषदों को भंग किया जाय । आप कह सकते हैं कि यह अप्रासंगिक है, आप कह सकते हैं कि यह इर्रेलिवेंट है, मगर यह इर्रेलिवेंट कैसे है। इस समय संविधान में परिवर्तन हो रहा है और एक जगह जहां दो हाउसेज थे वहां एक हाउस सन्म किया जारहाहै। इसकी भी यहां पर बड़ी चर्चा हुई कि क्या हम इस संविधान को बुनियादी तौर पर तब्दील कर सकते हैं या नहीं कर सकते हैं। मैं इसको दावे के साथ कहता हूं कि अगर मार्क्सवादी कम्युनिस्ट यह कहते हैं कि इस संविधान को टोटली चेंज करने के लिये वे इस संविधान की व्यवस्थाओं को इस्तेमाल करेंगे तो इसमें कोई अवैधा-निकता नहीं है। मैं डंकेकी चोट पर कहता हं कि इस संविधान में ऐसी ऐसी बातें हैं जो वेस्टेड इंट्रेस्ट्स को कायम रखना चाहती हैं। जब कॉस्टिट्इंट असेम्बली बनी थी तो हम सोगों ने अपना ड्राफ्ट कॉस्टिट्युशन भेजा था बौर हम लोगों ने उसका बायकाट किया थि। उस समय हम कांग्रेस में ये मगर हमने कांस्टि-टुएंट असेम्बनी का यह कहते हुये बायकाट किया था कि अंग्रेजी साम्राज्यवाद की छत्र-छाया में यह संविधान बन रहा है और यह हमारे देश की शोषित पीडित और मजलुम जनता का प्रतिबिम्न नहीं होगा। अगर हम यह कहें कि संविधान का हम बुनियादी 3 P. M. अरु पर परिवर्तित करेंगे तो प्रहु कहना कोई असंबैधानिक काम नहीं है। जिन सोगों ने यह बड़ा हा एंड काइ मचाया उनको इस बात को समझ लेना चाहिये। इमने उस बयान को देखा है, उसमें यह कहीं नहीं लिखा है कि इस कांस्टीट्युशन को अन्दरमाइन करेंने । स्पॉ

कांस्टीट्यूपान में थाइ हक नहीं है कि हम उसकी धाराबों को चेंज कर सकें।

उपसमाघ्यक (भी अकबर अली खान) । राजनारायण जी, आप फरमा चुके हैं उस बारे में ।

श्री राजनारायणः तो हमको ज्यादा समय लेने की जरूरत नहीं है, हम उठते मी नहीं केवल इन बातों को कहना चाहते थे इसलिए, कह दिया। फिर आखिर में मैं निवेदन करना चाहता हं कि किसी बात को जांच-पड़ताल करके ईमानदारी से कहो; केवल प्रोपेगेन्डा के लिए, केवल गलत प्रचार के लिए और किसी एक की दात को काटने के लिए इस सदन में असत्य भाषण नहीं होना चाहिए । मैं शुरू से इस बात को कहता रहा हूं। अगर हमारी गलती है, उस गलती को कोई पाइन्ट आउट करता है तो में उसको कबूल लेता हूं, लेकिन अगर कोई यह चाहे कि हमको धर्मकी देकर या बम्बास्टिक शब्दों का प्रयोग करके या मार्क्स, लेनिन, ट्राटक्की, माओ आदि का नाम लेकर डरवा देतो वह हम नहीं हैं। हमारी मार्क्सवांद की परिभाषा है। इसलिए मैं सीधे-सीधे कहुता हूं कि इस विषेयक को सर्वसम्मति से पास करो। 'कान्ति' शब्द नहीं है, कान्ति एक काम है, वह काम जब तक न हो, कान्ति शब्द से ही कोई भला नहीं होता। इसलिए गरीबों का उत्थान चाहने वालो, गरीब को तरक्की की राह पर ले जाने वालो, मजलमों-महरूमों के हाथों में ताकत देने वासो अपने दिल को चीरो और देखो कहां क्या है। बनावट के रास्ते पर चलने से सचाई छिपाई नहीं जा सकती ।

SHRI K, CHANDRASEKHARAN (Kerala); Sir, a large part of this debate ha* been taken on the aspects of delay in passing this legislation. It is unfortunate. Sir, that even accusations have come from hon. Members against other hon. Members imputing motives to them in regard to the delay in the passing of this legislation. 1 should think, Sir, that this legislation could have been and ought to have been passed before the Session of this Houseended last tin*¹. But at the fame time, Sir, it is not possible, particularly on account of what raay be called as imputed Motives or impi ted silence on the part of certain Member;, it is not possible that on account of tha this legislation was not passed. This legislation was not passed because—I wo ild put it this way— all sections of th i House did not cooperate in the passing of this non-controversial legislation. It is clear, Sir, during the discussion of this El ill, that all sections of this House have su] ported this measure. But even then there has been delay in the passing of this measure. I submit, Sir, that this is a warning to all of us as to how we should function particularly in the passing •f legislations v hich are of a non-controversial nature.

West Bengal

Sir, bicameralism is a creature of die mediaeval past, ;i relic of feudalism, creating an institution f non-trust in the mass of the people as a whole. It is not known, Sir, as to how I he framers of the Constitution thought t fit to have two Houses of Legislature, particularly for the constituent States c f the Union of India, and as to why they chose to limit it to nine out of the Stales created. Even though under Article 168 provision was made for two House: for nine of the States, we find iramc liately in the following Article, Article 69, a provision of an enabling nature, a provision by which legislation the Cons citution itself is amended but not to be t eated as a Constitutional amendment. W' < i find that, in the Constitution itself, 1 this manner, provision was made for uch of those States, who did not want an Upper House, to take away that Upper Hoi se. It is obvious therefore, Sir, diat it was with great reservations in the minds of thr framers of the Constitution that they thought it fit to have an Upper Housr: for even the nine States mentioned in Artilce 168.

Then, Sir, w thout any discrimination whatsoever, the constituencies from out of which the Legist itors in the Upper Houses are to be electe I or selected are the graduates' constituency, the teachers' constituency and t lie local authorities' constituency. This a?ain appears to be rather without any rationale or classification. It will be seen, Mir, that no reasons can be suggested as to h > w, in the large number of special classes hat exist in a country, graduates can constitute a class, teachers can constitute a lass and local authorities can constitute a :lass and only these three classes should :JC represented in the

Upper Houses. I should think, Sir, that the provisions contained in Aticle 168 of the Constitution are absolutely scheme-less and purposeless. And that was the reason why the Constitution-makers themselves incorporated Article 169 in the Constitution so that this provision can be taken away when the States or such of those States do not require it.

Sir, we have found that this Constitution in working practice, has been requiring a large number of amendments. We are today passing, Sir, a Constitution (Amendment) Bill, but then we do not feel that it is a Constitution (Amendment) Bill only because of the special provision contained in clause (3) of Article 169 that this will not be treated as a Constitution (Amendment) Bill, even though the real effect of the Bill that we are legislating is to make amendments to the Constitution, particularly in regard to Article 168 and certain portions of the Fourth Schedule.

I submit, Sir, on going through the provisions of the Constitution, and particularly seeing the Constitution in its working during the last about twenty years, that this Constitution is to a large extent, by and large, except the provisions contained in Part III relating to Fundamental Rights, a mere copy of the provisions of the Government of India Act, 1935. I am not saying anything disparaging of the Constitution or the Constituent Assembly that made this Constitution but it is a fact that the major provisions contained in this Constitution except the provisions contained in Chapter III thereof relating to Fundamental Rights are copied by and large from the provisions of the Government of India Act, 1935. The Government of India Act, 1935, even during the very small period that it worked, from 1937 to 1939 when we had legislatures based on the Government of India Act, 1935, was found to be absolutely defective but in spite of the fact that we had seen these defects and recognised the difficulty arising out of the defects and lacuna in the provisions of the Government of India Act, 1935, nonetheless I do not know why, Sir, the makers of the Constitution did not have the foresight, if I may use that word without meaning any disrespect to the makers of the Constitution, to make fundamental deviations at least in regard to those provisions from the Government of India Act in the Constitution they ultimately made.

Legislative Council 406 (*^bolition*) Bill, 1969

[Shri K. ChandrasekharanJ

The Government of India Act, 1935, is again, by and large, a copy of the provisions contained in the British parliamentary system. The British parliamentary system has not grown out of legislation but has grown through the ages, if one may say so, out of conventions, traditions and practices, and those conventions traditions and practices were significant in their absence here because of the circumstances, because there was no possibility of those conventions, traditions and practices developing in this country which was under British rule. We have copied a parliamentary system which is, by and large, the result and effect of those conventions, traditions and practices and we today find ourselves absolutely at sea in so far as many of the provisions of the Constitution are concerned only because that this Constitution has been fitted into a country which cannot in any way draw from that Constitution or abide by the provisions of that Constitution in actual working and functioning. In so far as the Fundamental Rights provisions are concerned to a large extent the makers of the Constitution copied the human rights that were evolved by the United Nations and copied from various other provisions of the Constitutions which were made 50 or 100 years back and adopted in countries where there was a developed economy or a clearly developing economy and applied to a country where there was an underdeveloped economy, a stagnating accelerated development so that the people can sustain. And what is the result ? Sir, to say the least, the provisions contained in Chapter III of the Constitution incorporating the so-called Fundamental Rights of individual citizens have turned out to be the biggest blockade against the implementation of social and economic legislation in this country.

I was sorry when one at least of the hon. Members of this House stated this morning that there was a partisan judiciary. That word was used against the Supreme Court of the country possibly and we find that being used by politicians day in and day out against the High *Courts* and against the Supreme Court when certain judgement of the High Court or that of the Supreme Court turns out to be against an Actor legislation of the State or the Central Government particularly in relation to article 19 or article 31 of the Constitution incorporating certain

Fundamental Rights in regard to the individual and in regard to the individual's property. I submit that neither the High Court is at fault, nor the Supreme Court is at fault. The courts in this country have got to apply the law as has been put forward by Parliament. The Constitution has to be applied as it stands and the greatest difficulty we had on account of the decision of the Supreme Court in what is now well known as Golak Nath's case. It has been the attempt of both the Houses of this Parliament to get out of the difficulty caused by the judgement of the Supreme Court in Golak Nath's case and the Government went to the extent of supporting a non-official Bill. A Joint Select Committee was constituted and the Report of the Joint Select Committee is now before the other House and yet, Sir, we find that no steps at all of any seri. ous nature are being taken to get rid of the effect of the Golak Nath's case judgement so far as the powers of Parliament to amend the provisions of Chapter III of the Constitution relating to Fundamental Rights are concerned, particularly for taking away such of those Fundamental Rights or restricting the scope of those Fundamental Rights of the individual vis-a-vis the society as a whole, the individual citizen ris-a-tis the country as a whole. I submit, Sir, that the absence of a constitutional amendment to take away the effect of the Golak Nath's case judgement by removing or curtailing clearly some of the rights contained in articles 19 and 31 of the Constitution may stand in the way of implementation of the Banking Law Ordinance that the Government has issued the other day. I have absolutely no doubt that as things stand at present the Supreme Court is likely to strike down the Banks nationalisation ordinance as offending articles 19 and 31 of the Constitution. That happens not on account of the Supreme Court, not on account of the High Court of any particular State or States, but Parli-ment is at fault. Why is it that we are not prepared to own up that fault? Why is it that we are not prepared to see that the Semi-feudalistic provisions contained in articles 19 and 31 of the Constitution are suitably amended so that the country can move forward With the nationalisation of banks which large sections of this House and of the other House and probably 80 to 90 per cent of the country as a whole think is absolutely essential for the developing economy of this country and for the fulfilment of the Fourth Plan? Why

Legislative Council (Abolition) Bill, 1969

is it that we are not able to move in this direction and wh' is it we are concentrating only on small Constitution amendment measures?

Vest Bengal

I take this opportunity to impress upon the Government the necessity of passing as early as posible the Bill sponsored by the hon. Mr. Nath Pai. I commend to the Government the immediate bringing forward of a 1 :gislation to amend the provisions of Pa t III of the Constitution, particularly art cles ig and 31, and if that is not done I have no doubt that the Supreme Court of this Country and the High Courts of this country have got to apply the pi ovisions of articles 19 and 31 as they tand today incorporated in the provision : of the Constitution and it will be impossible for anybody to suggest that the Supreme Court is feudalis-tic or the High Ilourt is feudalistic or that the courts in this country are against radical legislatitn. Sir, the courts of the country are not concerned with the radical aspect of any particular legislation; the courts are concerned only, with the legality or otherwise of he legislation and its constitutional validi *.y. And if we are not prepared to am :nd the provisions of the Constitution I submit, Sir, that there is no use of making this dark and ignorant criticism of the coirts of this country and making out as ii the courts in the country are against pn gressive legislation. The difficulty really 3, we are making progressive legislation but the provisions of the Constitution are retrograde, the provisions of the Constitution are not progressive enough to contain the progressive legislation that Parliament makes in accordance with the soculled powers under the Constitution bu those powers are not there in the Constitution. Really it is this difficulty that w 1 have got to remove in the coming months i f not in the coming weeks.

One more aspect and I am closing. The provisions of this Constitution, again, whether they relate to the legislature, whether they relate to a unicameral Legislature or a bicameral-Legislature, whether they relate to th \leq : executive or to the Governor, are more or less incorporated only in terms of a sinijle-party Government. I submit that it is not necessary to amend the Constitution as and when the nature of the Government changes, but if difficulties arise on account of the fact that in a large number of States in this country, and possibly in future, God knows in the Centre also, if coalition Governments come into existence, the provisions of the

Constitution should be able to respond to the needs and requirements of the coalition Governments in the country. The provisions in the Constitution as they stand today are not able to respond to the particular and unique requirments of the coalition Governments that have been formed in many of the States. I submit that the , overnment ought to have taken this opportunity to consult the eight remaining States where there are Upper Houses. The entire scheme adumbrated in article 168 of the Constitution with regard to bicameral Legislatures should be reviewed and the system of unicameral Legislatures should be brought into being in all the States in this country. This is a legislation of expediency. Just because the West Bengal Legislative Assembly has passed a resolution, immediately a legislation of this nature has been brought forward. Instead of making piecemeal legislations like this, it ought to have been the responsibility and duty of the Central Government to consult the eight remaining States and find out whether they would like to think on these lines, whether they would like to bestow their deep consideration to this matter. Nothing of the kind has been done. Therefore, we are having only this piecemeal legislation. Let at least this piece of legislation be passed, so that it may be an example, a light and a guide to other States where there are these unnecessary Upper Houses. Thank you.

SHRI K. P. MALLIKARJUNUDU

(Andhra Pradesh) : Mr. Vice-Chairman, while I support the Bill, I would like to make a few observations of a general character. The Constitution and the provisions of the Constitution envisage the establishment of Second Chambers in the States. I am not going to argue the merits or demerits of the existence of Second Chambers as such. I would like to say that the Constitution in article 168 contemplated that the Legislature should consist of an Assembly and a Legislative Council. No dbout, it has given powers, by virtue of article 169, to the State Assemblies either to retain the existing Councils or to abolish them by means of a special majority. Of course, in political science we find two kinds of representations to the legislative bodies. One is territorial representation and the other is functional representation. There are two views in political science about the desirability of having these Second Chambers. One may object to the constitution of Legislative Councils "in such a manner that they are mere duplicates of the First

Utiiltut Ctuncil (AMitin) Bill, 1969

fShri K.P. Mallikarjunudu]

Chamber, but if they are constituted on a different basis, on a different principle, I should think there should not be any serious objection to having Second Chambers. You know that certain students of political science have stated that there should be two Chambers, one Chamber having territorial representation and the other having functional representation. If really the Second Chambers are constituted on the principle of functional representation, I personally do not find any objection to their constitution. Even in the case of Legislative Councils, as contemplated under the Constitution, you will find that principle in operation. How are these Legislative Councils constituted under the Constitution? They are partly made up of representatives elected by the Assembly, partly by the local bodies, partly by graduates, and partly by teachers. In order to principle of introduce the functional Constitution-makers representation, our brought in representation on behalf of teachers. I should think that Second Chambers should be constituted on that principle. There are doctors, lawyers and so many other functionaries. All those functions must be represented on a particular body. Because the First Chamber is constituted on the principle of territorial representation, it is not possible to combine these two principles in one Chamber. So, what I would like to say is that the Second Chamber must be constituted on this functional basis. If lawyers, doctors, teachers, businessmen and so on and so forth are asked to elect their representatives and constitute a body like the Legislative Council, I do not think there is any reason for objection. That is my view. What I would say is that instead of asking for the total abolition of the Council, the West Bengal Legislative Assembly should have asked for a constitutional amendment by which these Legislative Councils can be reformed and reconstituted on a different basis. Anyhow, under the present Constitution they are entitled to do so and they have passed a resolution with the requisite majority. It is for Parliament to pass the law. Even there the Constitutionmakers are careful enough to say that Parliament may by law do it. Parliament is not compelled, is not bound to do it. It is not mandatory on the part of Parliament to pass a law to that effect.

But anyhow because the legislatures, in their wisdom, thought that the Council

is not necessary and it is superfluous, certainly it is for Parliament to respect their wishes and abolish the Council. Still I think they ought to have gone into the matter more deeply and they should have bestowed more thought on this question. They ought not to have been guided by a doctrinaire approach. They should have considered the matter on merits and then they should have proposed a scheme, as suggested by me. Then, I would have felt happier. Still, because they passed it by a majority, it is only proper on our part to accept it and agree to the abolition of the Council by means of a parliamentary legislation.

With these few words, I resume my seat.

श्री जगत नारायण (हरियाणा) : नाइस-चेयरमैन महोदय, मैं इस बिल को सपोर्ट करने के लिये खड़ा हुआ हूं। मुझे बहुत लम्बी तकरीर कोई नहीं करनी है, मैं तो सिर्फ दो बातें कहना चाहता हूं। आपकी वसातत से वजीर महोदय से यह कहना चाहता हं कि जिस तरह से इस बंगाल के अपर हाउस को एवालिश करने के बिल के लिये वक्त लिया गया, पिछले सेवन में यह पास हो सकता था लेकिन नहीं हजा, उसी तरह से पंजाब के अपर हाउस को एबालिश करने के लिये वक्त न लिया जाय, मैं चाहता ह कि उसको एबालिश करने का जो बिल है वह कम से कम इसी सेशन में खत्म हो जाना चाहिये, यह न हो कि लोक सभा में पास करा ले लेकिन राज्य सभा में अगले सेशन के लिये रख लें। मैं समझाता हं कि यह नहीं होना चाहिये, क्योंकि वहां से मेजारिटी से पास हो कर वह यहां आपके पास आ चुका है और यह भी मालुम हआ है कि वह बिल इस सेशन में पेश हो रहा है, तो मैं वजीर साहब से यह कहंना कि पंजाब लेजिस्लेटिव कौंसिल को एवालिश करने का बिल इसी सेशन में दोनों हाउसेज में पास हो जाय । एक दरख्वास्त तो उनसे में यह करना चाहता हूं और दूसरी दरख्वास्त में यह करना चाहता हं कि जिस तरह पर नान-कांग्रेस गवर्नमेंट्स ने यह फैसला किया है---दो नान-कांग्रेस-गवर्नमेंट्स ने अपर हाउस को एबालिश करने का फैसला किया है----उसी तरह पर क्या अच्छा हो कि जहां जहां पर हमारी

कांग्रेस गवनैमेंटें काम कर रही हैं वहा वहां वे मी यह फैसला करें कि जो अपर हाउस है उनको हमें एवालिया कर देन है ताकि सारे हिन्दुस्तान में एक युनिफार्मिटी हो, ताकि सब जगह एक किस्म का हो ...

West Bengal

श्री जगदम्बी प्रशाद यादव : (बिहार) : राज्य सभा का क्या हो !

श्री जगत नारालणः राज्य सभा के लिये तो अ।प सोचिये, मेर तो खत्म होने वाला है।

श्री शीलभद्र याली: राज्य सभा के खिरे आपको क्या अधिकार है, यह कॉस्टीट्युशन असेम्बली का काम है. न आपसे होने वाला है न लोक सभा से होने वाला है, चपचाप बैठिये।

श्री जगत नारायणः मेरी यही दरस्वास्त है कि दूसरे सूबेजात में जो अपर हाउसेज हैं उनके लिये भी जहां जहा पर कांग्रेस गवर्गमेंट्स हैं उनको नान कांग्रेस अवर्गमेंट्स को फालो करना चाहिये। मुझे यही कहना है, इससे ज्यादा कुछ नहीं कहना है।

SHRI NIREN G iOSH (West Bengal) : Mr. Vice-Chairman, I stand here to refute Shri Rajnarai i from A to Z. It is unfortunate. It is ;;,11 lies, slanders, distortions and what not.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHA V) : He is not here.

SHRI NIREN GHOSH : I cannot help it if he is not here Unfortunately he is not here. I put the juestion : why does not this party which is a constituent part of the United Front r« ise the question in the United Front? I w >uld like to ask Shri Rajnarain through you, Sir : does he know that Shri Devi Q Sen of the same party probably does not ajree with a single word of what he has sail? I would also ask Shri Rajnarain wliy it is, when in the Rathibati colliery fame 700 workers had been overthrown a id their quarters had been demolished. ' have not seen Shri Rajnarain raise his voice in their favour.

As regards the Rabindra Sarobar incident, he said that the Commission should ask him. He should himself volunteer. I say what Shri Rajnarain has said is an insult to Bengal, insult to the youth of Bengal.

(A) this stage, Shri Rajnarain came and occupied his seat)

SHRI RAJNARAIN : What happened is an insult to the whole country, insult toBharat, insult to the womanhood of India.

SHRI NIREN GHOSH : He does .not know what he is talking about. He is a very good friend of mine but sometimes I see him in the company of devils. Why I do not know. Sometimes he goes astray.

SHRI RAJNARAIN : Think yourself what you are. I am in your company. Are you a devil.

SHRI NIREN GHOSH : I throw up a challenge. (Let a Parliamentary Team be sent and investigate things. I have no hesitation in accepting that challenge. Three trucks of sarees-nobody has said that. He insults the youth of Bengal who have always fought for just causes. Shri Deven Sen does not agree about the Asansol incident. He told me it is disruptive of the United Front also, and he has his own version to say. It is peculiar. He could have talked to his constituent party. He could have raised it in the United Front. He has brought it before Parliament. I do not want to waste more words. That is why I have brought this question. I emphatically refute all those things.

SHRI RAJNARAIN : A personal explanation.

SHRI NIREN GHOSH : I could also give a personal explanation. That is another thing.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Have you finished ?

SHRI NIREN GHOSH : One minute more. As regards the Rajya Sabha itself, the Upper Chamber, it represents the States. Its character is different. The States are looked after on the basis of language and nationalities. Some sort of thing should represent. We have got to consider in the future India how the nationalities can be represented. That is a separate question.

[Shri Nircn Ghosh]

As regards Shri Dahyabahi Patel, his story, because they represent one per cent of the vested interests, that is why the people are challenging them. He says there is a reign of terror. Everybody knows what the Swatantra Party is. I do not want to go into that.

Lastly, I' would advise Shri Rajnarain with all humility and as a friend, not as an opponent-let him mark my words, he is a friend, I do not want to quarrel with him as I quarrel with the Swatantra Party and others; he is my friend, on many matters we fight together-I think the S.S.P. or Shri Rajnarain should consider it a hundred times instead of raising such issues in Parliament. He can have it discussed there; his party can broach this issue; we can have other means. We do not want to shy away from anything. We are prepared to go into the whole thing. As a constituent part this is not the way. I think, whether he likes it or not, this gives grist to the mills of the reactionaries. I hope he will not do such a thing in future. That is a hope I can express. It is for him to consider the question.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) Mr. Mookherjee.

भी राजनारायणः श्रीमन्, मुझको आप एक मिनट मौका दें पर्सनल एक्सप्लेनेशन के लिये देखिये, नीरन जी के भाषण के आखरी वाक्य से में पूर्णतः सहमत हूं। मैं चाहता हूं कि श्री नीरेन त्रोष जी जो चार्जेज हमने लगाये हैं उनकी जांच कर लें। हमने अपने मित्र भुपेश जी गप्त और श्री गोपालन को भी कहा था जब वनारसी प्रसाद की हत्या हुई थी कि हमारे साथ चलिये, घटना की जांच कीजिए। हमने 13 अप्रैल की बात बता दी और कहा हमारे साथ चलें और घटना की जांच करें। हमने ए०डी०एम० की जिस मोटर पर डंडा पडा था वहमोटर भी दिखा दी। और क्यायह सत्य नहीं है कि संयुक्त मोरचे की सरकार में संसोपा शामिल है। क्या यह सही नहीं है कि हम संयुक्त मोरचे में हैं, चाहे उसमें हमारे मंत्री नहीं है जब कि हमसे छोटी एक एक दो दो की पार्टियां वहां है। कारण क्या है। में चाहता हूं कि नीरेन घोष जी ...

SHRI NIREN GHOSH When SSP cannot agree . . .

भी जेड० ए० अहमद (उत्तर प्रदेश) : क्या दो दो स्पीचेज होंगी राजनारायण जी की?

श्री राजनारायण : मैं नीरेन घोष जी से भी और ढा ० जेढ ० ए० अहमद से भी कहना चाहता हूं वह भी देखने चले जायें । संयुक्त सोशालिस्ट पार्टी के चेयरमँन एस० एम० जोशी ने चिट्ठी लिखी कि इसका जवाब दीजिए लेकिन आज तक श्री ज्योति बसु और अजय मुखर्जी का जवाब नहीं आया । 13 अप्रैल को मैं जाकर ज्योति बासु से मिला हूं कि आप मेरे खत का जवाब तो दीजिए । Whether you are going to implement all these programmes or no1? ज्योति बासु आप इन कार्यक्रमों को पूरा करने जायेंगे या ही । ज्योति वासु ने कहा कि मैं जवाब भेज दूंगा । आज तक जवाब नहीं दिया ...

SHRI BHUPESH GUPTA : May I suggest one thing ? Both Mr. Ajoy Mukherjee and Mr. Jyoti Basu are here. I think, we need not spend time here. Both of us can go to them.

श्री राजनारायण : फिर रवीन्द्र सरोवर के बारे में मैं आज डंके की चोट में कहना चाहता हं कि ज्योति बासु ने कहा था आप बलाये जायेंगे। मैं आज भी जाने के लिये तैयार हं लेकिन मूझे नहीं बुलाते । मुझे बुलायें (Interruption) मैं चाहता हं नीरेन দাম की और हमारी दोस्ती कायम र द्वे नीरेन मगर षोष को एक चेतावनी देना चाहता हूं कि हम सर कटा कर सरदर्द की दवा नहीं करेंगे, यह बात समझ लें। सर कटा कर सरदर्द की दवा करना संसोपा ने छोड़ दिया। एक वाक्य मैं इंके की चोट में कहुना चाता हूं, किसी दूसरे को समझना है तो समझ ले और देश को बताना चाहता हूं कि देश की जनता मुने कि सर कटा कर सरदर्द की दवा ढूढ़ना वंद करो, आज हमारा सर कटने जा रहा है।

415

SHRI BHUPESH GUFTA : Mr. Rajnarain should knew that Mr. Jyoti Basu cannot summon a Commission of Inquiry. The Judge can si mmon. If the Judge is not summoning . . .

West Bengal

श्री राजनारायण : I know the procedure. जजने यह कहा है कि "हियरसे इविडेन्स" मैं नही लूंगा। हमारे गास सभी हियरसे है। मैं वहां नही था घटनास्थल पर, मगर हमारे पास जो लोग आए हैं, हमको जो सबुत मिला है, हमारे पास जो अशोक कूमार का बयान अशोक कुमार बोलते गये हैं और तीन आदमी लिखते गये हैं मैं, रामसागर मिश्र एम० एल० सी० इत्तर प्रदेश, और बम्बई के एक आदमी गीनों लिखते गये हैं। हमने कभी नहीं कहा कि 3 ट्रकों में साड़ियां भर कर गई हैं मैंने कभी भी सदन में यह बात नहीं कही कि इस तरह से ट्रकों में साड़ियां भर कर गई। हमाोगैर हाजरी में इस तरह की बात हमारे खिलाफ कही गई । मैंने तो सिर्फ यह कहा था कि तीन ट्रकोंके अन्दर ट्रटी फटी कूसिंगां, टेबूल गरे थे और उनमें साड़ियां भी थी। अगर श्री ंड अहमद साहब सःडियां के कुकर्म पर पर्दा डालना चाहते हैं तो डालें। वे हम से उम्र में थोड़े बड़े हैं और इसलिए हम उनकी इञ्जत रूरते हैं। अगर वे एक दो साड़ियां से इस कुकर्न पर पर्दा डालना चाहते हें और खुश हो जाते हैं तो वे ऐसा कर सकते है। मगर मैं कहन चाहता हूं कि सत्य पर पर्दा नहीं डाला जाना चाहिये।

SHRI PRANAB KUMAR MOKHER-JEE (West Bengal, : Mr. Vice Chairman Sir, I support th- Bill. Since yesterday we have been havi : ig a discussion over the abolition of the West Bengal Legislative Council. From a constitutional point of view. I think that the introduction of the Second Chamber in the State Legislature is something new in the Indian Constitution. Even I he makers of the Indian Constitution had g. nuine doubts about the usefulness of this House. So, when the draft of the Constitution was placed before the House during Ihe making of our Constitution, the Draft Committee did not formulate anything about the pattern of the Second Chamb :r in the State Legis-ature, and subsequently, at the request

7-12 R.S./69.

Legislative Council (Abolition) Bill, 1969

of Dr. Rajendra Prasad, the then President of the Constituent Assembly, a pattern was formulated by Dr. Ambedkar, and it was based on an amendment moved by the then Constituent Assembly Member, Mr. Shi ban Lai Saxena.

It has been pointed out by some Members of this House that a Second Chamber is necessary. So far as the constitutional propriety is concerned, we do not think that a Second Chamber in the State Legislature serves any useful purpose. In a federal constitution, there are a number of States constituting the Federation. At the Centre there is a Second Chamber which represents the interests of the States. So is the case with the USA, the USSR and India. But so far as the State Legislature is concerned, 1 do not find any Second Chamber in the State Legislature in the federal constitutions of the USA or the USSR. There are 50 States in the USA and in not one single State Legislature there is a Second Chamber.

It has been stated by one of the hon. that the Second Chamber Members provides for various representations, particularly of the interests of the various professions, trades, occupations, etc. But so far as the functioning of the West Bengal Legislature Council is concerned, I say that neither the interests of the various classes nor the professional interests are properly represented in it. Practically the 17 years' functioning of this House in West Bengal will show that it was used only to accommodate the defeated Ministers or to make room for the favourites of the party bosses in the Legislature. From a constitutional point of view as well, it serves no useful purpose. I do not find any single piece of legislation which was changed substantially in the Legislative Council; practically it gave a ditto to any Bill that was passed by the State's Legislative Assembly. So, I do not find any reason for running a costly luxury ornament like the Legislative Council of West Bengal.

It is not the case with West Bengal alone. I think all the Legislative Councils in the States should be abolished immediately and through you, Sir, I would request the hon. Law Minister to draft a Bill so that the Legislative Councils may be abolished without any further delay. Even the makers of the Indian Constitution did not think that a Legislative Council would serve any useful purpose. The way in which a Legislative Council can be created or abolished is through ordinary

[Shri Pranah Kumar Mokherieel lawymaking; technically speaking, it does not need an amendment of the Constitution. The provisions regarding the amendment of the Constitution do not include the creation or abolition. Under article i6g, by a simple method the Legislative Council can be created or abolished. Moreover, the functioning of the Legislative Council in West Bengal is quite unsatisfactory. As I have already told you, it has served no useful purpose. Not only that. Sometimes, as when a popular Government came in West Bengal, the Legislative Council there tried to create obstructions. Even today we hear that it is going to pass a censure motion against the West Bengal UF Government. When the United Front Government. When the United Front Government has an absolute majority in a popular-House, I do not find any reason for maintaining a House like this which goes against the wishes of the people.

West Bengal

Some of my friends in this House have spoken against the United Front Government on this issue. I do not think that one should answer those points. It can only be stated, and stated categorically, that the United Front Government in West Bengal is based on the people's will, it is not at the mercy of some of the hon. Members here. The people of West Bengal have voted the United Front into power with an absolute majority, which the Congress could not dream of. So, the actions taken by the United Front Government are with the sanction of the people there and I do not think there is any reason to vilify the United Front Government by taking up each and every issue and by taking the shelter of the floor of this House.

Much has been said about Rabindra Sarobar incident and other incidents and so on and so forth. I would like to point out that already a Commission of Inquiry is functioning about the Rabindra Sarobar incident, to inquire into the accidents and incidents there. If anybody has any knowledge about it, he should go and straightaway appear before the Commission. There is no bar. That should not be taken as an issue to slander the United Front Government which has popular backing in that State and to vilify it

Sir, before concluding, I would like to point out another thing. Of course, it does not have any relation with the abolition of the State's Legislative Council. Somebody has pointed out that even the Rajya where we have assembled Sabha

Legislative Council (Abolition) Bill, 1969

should be abolished. I do not find any reason for it. It is a constitutional House and until you can change the Indian Constitution radically, you cannot change it as you can change the West Bengal Legislative Council so easily, because that does not require an amendment of the Constitution. But to change the Council of States, it requires an amendment of the Constitution and it will require, I think, a special majority, and it is a complicated process. Not only that. In a federal constitution, there is the utility of the Second Chamber. We do not represent only the interests of the people; we have to look after the States. And so far as I remember, certain provisions give power to the Council of States which power even the House of the People is not enjoying. Naturally, I think that the idea of abolishing this House is somewhat a fantasy.

With these words, I request the hon. Law Minister to implement the abolition of the West Bengal Legislative Council without any further delay so that reactionary House which is functioning and creating obstruction to the popular Government in West Bengal be abolished.

Thank you.

SHRI ARJUN ARORA (Uttar Pradesh) : Mr. Vice-Chairman, Sir, I rise to oppose this Bill. I am surprised that the so-called radicals and the so-called rightists have both come out vocally in support of this Bill which aims at the abolition of the Legislative Council in West Bengal. I think the voice of sanity will prevail and that both the rightists and the leftists will reconsider the matter. *{Interruptions).*

The origin of this Bill is queer. A particular set of Parties in West Bengal came to power as a result of the United Front's victory which has been called by the various speakers as the victory of the popular forces. Then they found that in the Upper House in West Bengal they did not have a majority. That is exactly what the Upper Houses are sppossed to do. The Upper Houses are provided for in any Constitution to be a safeguard against sudden changes.

SHRI Z. A. AHMAD (Uttar Pradesh): In a progressive direction.

SHRI ARJUN ARORA : In any direction. Today in West Bengal in the Council there a majority of Conis

Legislative Council 420 (Abolition) Bill, 1969

gressmen. If that 1 Couse is allowed to continue, after six years the Upper House will also have a majority of the United Front as its members if the: United Front remains popular for six years. And then, maybe, all of a sudden there is a Rabindra Saro-var again or there Is some wrong done by the parties of the United Front and the United Front is v?ted out of power in the Lower House, then the situation will be that the Congress will have a majority in the Lower House and the United Front, after six y ars of popularity, will have a majority *In* the Upper House. The Parliamentary Government, the democratic Governmmt, the constitutional Government is s.o designed as to provide safeguards against many dangers. There is the Legislature, there is the executive, there is the Supreme Court.

West Bengal

SHRI PITAMliER DAS (Uttar Pradesh) : That dar ger is there in all the States.

SHRI ARJUN ARORA : That danger is there even in the country. In our House itself during the las. two years the strengths of the Opposition has grown and it will grow during the next two years. The strength of the Opposition in the Rajya Sabha has grown and it will grow in 1970.

The Upper Hous- s are provided firstly as a safeguard agains. sudden changes which may be brought about by an outburst of popular emotion If the trend of the people, if the thu iking of the people has permanently changed, then after six years the same trend nx y have a majority in both the Houses. So why demolish the Upper Houses which are a very valid safeguard against sudden changes?

Also the Upper House provides continuity. It provide; continuity though it reflects the changes in the people's mood. And, thirdly, it is a revising Chamber though by change so far...

SHRI Z. A. AH:vIAD : You stay where you were forty yea -s ago.

SHRI ARJUN ARORA : You have managed to forget all that you learnt forty years ago. Now you are indulging only in slogan-sho uing. That is the pity.

Sir, the Upper Houses have a role to play and we should, in our Constitution and in life, have an arrangement in which sometimes iij the Lower House one party has a majority while in the Upper House another party has a majority, so that sudden and hasty legislations cannot be made. What we find today is that whips come and they say, "Pass the Bill today". The Ministers say, "This thing has to be enacted tomorrow morning" because the Ministers happen to belong to the party which has a majority in both the Houses. This is a contempt of House. This is a negation of the legislative process that the Minister or the Deputy Chief Whip or the Regional Whip comes and says that this Hill has to be passed today. If we ensure that the two Houses have different types of majority, such hasty legislations will not take place.

SHRI Z. A. AHMAD : How will you ensure ?

SHRI ARJUN ARORA : Let the Congress in West Bengal remain in majority in the Upper House.

SHRI Z. A. AHMAD : After six years it will not be in inajority.

SHRI ARJUN ARORA : After six years it may come back in the Lower House. Therefore, Jet the two Houses have two different types of majority.

SHRI BHUPESH GUPTA : So, Mr. Arjun Arora, like a burglar you want to conceal in the ceiling to jump into the house later on.

SHRI ARJUN ARORA : It is not the case of a burglar. I hope a party can come to power in a particular House or in a particular State, not through burglary, Mr. Bhepesh Gupta, but only as a result of popular feelings and popular support. That is what Mr. Bhupesh Gupta's party has not done. They want to come as burglars. That is why Mr. Jyoti Basu rules over West Bengal and Mr. Bhupesh Gupta tom-toms in the Rajya Sabha. That is the difference.

Dr. Z.A. Ahmad, for whom I have the greatest respect, said that he learnt certain things forty years ago. During the fort)-year period, since he stopped learning, he has probably seen something of the socialist world. In the socialist world and in the Constitutions of socialist countries also there are Upper Houses. Upper Houses are not representative of vested interests as Mr. Bhupesh Gupta erroneously said. As a matter of fact, in this country more moneyed men enter ihe Lok Sabha tha_a are able to enter the Rajya Sabha,

SHRIARJUN ARORA : Upper Houses are not necessarily the fortresses of vested interests. In our country for example, in the Upper Houses of various States registered graduates have some representation. Teachers have some representation. Do the teachers represent vested interests ? Local bodies running the local self-Government have some representation. Are they vested interests? They are not vested interests. They are popular people getting some sort of functional representation. In socialist countries also, in the Soviet Union as well as in Yugoslavia, there are Upper Houses . . •

West Bengal

do uot like the Upper House.

SHRI BHUPESH GUPTA : Entirely different.

SHRI ARJUN ARORA : Yes, entirely different. Their purpose is to give representation to various regions so that the various problems affecting the different nationalities are thrashed out and solved in the Upper Houses. In our country such a situation exists. In Andhra Pradesh, for example, there is the problem of Telengana and the rest of Andhra Pradesh. In Maharashtra there is the problem of Vidarbha and even after twelve years, integration has not taken place. In Gujarat there is the problem of Saurashtra . . .

SHRI BABUBHAI M. CHINAI (Maharashtra) : Why do you create problems where there are none ?

SHRI BHUPESH GUPTA : There is only one problem of this House, that is, Shri Babubhai Ghinai.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Why are you allergic to Mr. Babubhai Chinai ?

SHRI ARJUN ARORA : There are problems in these three States. There are problems in other States also.

SHRI CHITTA BASU : Also in U.P.

SHRI ARJUN ARORA : Not in U.P. In West Bengal they have the problem of North Bengal, of Gurkha residents in the Darjeeling district. The Upper Houses should undoubtedly be reformed so that these various regional representations are provided and what is done in the streets is done cool-mindedly after full consideration I oppose this Bill. I think this Bill has been brought by the Minister of Law only to demonstrate that like Gaeser's wife, the Government of India is beyond suspicion The West Bengal Assembly in a fit of emotion .

4 p. m.

SHRI BHUPESH GUPTA :jlf Caeser's wife had been in association with the Congress, she would not have had that reputation.

SHRI M. H. SAMUEL (Andhra Pradesh) : Fortunately she was a Communist ?

SHRI ARJUN ARORA : The United Front parties of West Bengal when they came into power wanted to show to the people that they were doing something very radical. So far they have done nothing very radical in the field of economy. They proposed one very radical thing, *i.e.* abolish the , Congressdominated Upper House, forgetting that that House can in course of time be dominated by the so-called revolutionaries of the United Front. They forgot all that and they passed the resolution abolishing the' Upper House, and the Government of India without seriously applying its mind brought forward this Bill. I oppose this Bill and I hope the Deputy Law Minister will rise and withdraw it.

SHRI DWIJENDRALAL SEN GUPTA : Mr. Vice-Chairman, Sir, I rise to support this Bill and take note of what my friend, Mr. Arjun Arora stated, while opposing it. His contention was that the West Bengal United Front has done it as a stunt. It is absolutely wrong. The West Bengal United Front fought the election against the Congress on a clear-cut 32-point programme. The 31st point was the abolition of the Legislative Council." The people desired this abolition and that, is why, among other reasons, the United Front came into powei. After coming into power, the West Bengal United Front took earliest opportunity to pass the Council abolition resolution in the West Bengal Assembly, as a token of their bona fides ' not as a matter of stunt. As regards the bona fides of the United Front, there should have been no suspicion from any quarter, much less from my friend Mr. Arjun Arora, who is a Young Turk, though old image.

421

SHRI ARJUK ARORA : Please do not insult me by aying I am old.

Vest Bengal

SHRI DWIJEISDRALAL SEN GUPTA: I can assure my friend, Mr. Arora, that the West bengal United Front will go to the last limit to redeem the pledge given to the peo Je, on the basis of which they came into power. There may be certain hurdles b v which the process may be delayed. Th> hurdles are due 10 the paucity of funds and we have a serious grievance against the Centre for not being rational, for not giving the State of West Bengal its due si are, as a result of which we cannot do whatever we like to do. We have got to pay its interest to the Central Government for the loans incurred by the then Congress Government more than what West Bengal will get in the Plan period from the Centre. For every Plan year there is i certain commitment by the Centre. Chat amount will be less than what we shall have to pay to the Centre by way if interest. Imagine the position. What a predicament the West Bengal United F ont Government has got to face?

In respect of abolition of the Council, we have shown that we are serious, and we have do ne what was possible for us. Now, for example, one of our commitments is industrialisation of West Bengal. If we do not g:t industrial licence, we cannot do it. liven if we get industrial licence, if the Sate Government has not got sufficient finances, we cannot progress. We hive also promised the people about subsistence to the unemployed. What can w< do unless we get money? This money is n't anybody's cbaiity; this money is not anybody's gift. This money is our due. We do not want any confrontation with i:he Centre on anything.

SHRI SHEEL BHADRA YAJEE : Is all this relevant ?

SHRI DWIJENDRALAL SEN GUPTA: It is very rel< vant because you had all the time si bused the West Bengal Government. $No^1 v$ hear a little of Constructive suggestion!. Have patience. You had patience when Mr. Dahyabhai Patel and others spoke about West Bengal's insecurity and *1*11 that.

My point is v < ry simple. I stand on behalf of the Wes r. Bengal people and the State to say what is correct. I am not speaking as a member if any party in this House. I represent the State of West Bengal and it is my boundt *a* duty to tell you what the people of my State feci. When people

see that you are apathetic to their aspirations confrontation is bound to be there. This confrontation is not to discredit the Government of India. It is not an agitation of the Nagaland or the Telegana type. Yet there is a possibility of a movement that no money fiom the State shall be allowed to be remitted by way of Central revenue outside the State and that all that money should be spent for the good of the State itself. What will you do then?

We have shown our *bona Jtdes* by passing the resolution to abolish the Council as we promised. As regards our other promises, WJ are equally serious. Let the Centre extend its helping hand.

Mr. Vice-Chairman, friend. Mr. our Rajnarain is not here. He has stated two things. He said he wrote to Mr. Jyoti ISasu that he was prepared to be examined by the Commission. When Mr. Niren Ghosh replied to that, he said "Well, I am not appearing before the Commission because my evidence will be how can Mr. hearsay evidence." Now Jyoti Basu help him if his evidence is hearsay evidence? So his charge against Mr. Jyoti Basu means nothing. It will only create confusion. What he has said is basically wrong. Mr. Rajnarain was definitely not there. Neither did he see any truck-load of saris being removed. (Interruption) He has being removed. only heard it from somebody. In Delhi on the ist of January 1967 or 1968 there was an incident of serious molestation of women. Why did the people of Delhi sleep over the matter ? Was there any special chastity in Calcutta proper? Chastity of women is a sacred thing everywhere and we should preserve it. You are politically out to demean the United Front Government in West you make a fuss about it? Bengal. Why do I should say that I am equally interested to see that West Bengal, and for that matter, the whole of India, is in Rabindra Sarovar that must be condemned. None of us would stand in support of it. But what we should appreciate is this. The Enquiry Commission is there to go into the matter. Then, should we not reserve our judgment for the Commission ? Even yesterday the Swatantra friends said that we should not allow the Prime Minister to speak on 'the nationalisation of banks' because a Writ petition is pending before the Supreme Court. But those very friends and their supporters here do not stop talking in respect of a matter pending before a particular appointed under Commission, the Commissions of Inquiry Act, having all the functions of a

[Shri Dwijendralal Sen Gupta.] court. When proceedings are pending before that Commission, why do they drag in the Rabindra Sarovar incident this way or that way? If anybody has got facts we welcome the facts to be placed and if they do not know how to place those facts, we shall help them. We are interested in knowing the facts and stopping a recurrence of such incidents. Personally speaking I do not associate myself with those who say that nothing has happened because I was not present there. And those who say that something serious has happened, they are equally in the wrong. How can one say either this way or that way unless he himself was present at the time of the incident.

West Bengal

Regarding Mr. Dahyabhai Patel's remark about lawlessness in the State of West Bengal I can tell you, Mr. Vice-Ghairman, that it is true there are certain incidents and every incident is taken note of by the United Front in West Bengal, and its Cabinet considers every serious matter, and I do not think that the Congress or Swatantra people are more patriotic than us when they show their anxiety over West Baigal. It looks that all those who are speaking against the United Front Government in West Bengal alone have at heart the interests of West Bengal and the people's representatives in West Bengal have no interest in the welfare of West Bengal, in the progress of West Bengal. It is too much on the part of those people, not living in the State of West Bengal and not having any stake in the State of West Bengal, to speak like that. We ourselves do not approve of the incidents that happen there. But this a transition period. It is a big transition, a big revolution. From the hands of the Congress, power has come to the people's hands there. The Congress has only about 55 members in the West Bengal Assembly while the United Front has about 220 or so. When there are some changes, big changes of this nature, in what we can call a silent revolution certain txcesses or lapses are bound to happen, but we should not be afraid of them. We should see how such things can be corrected when there is wrong. But it is wrong to say that X or Y or Z is responsible for that, without any objective assessment.

The next point that remains to be said is this. So far as this House is concerned, we have heard that the abolition of the West Bengal Council was a political move. In fact, whatever we say here is political

Legislative Council (Abolition) Bill, 1969

and there is good reason for it. The two progressive measures, one piloted by the Panchayat Minister and the other by the Education Minister, could not have a smooth sailing in the West Bengal Council. were passed by the Assembly but Thev they came to the Council, because of when the Congress majority there, they were sent to the Select Committee, which in other words meant that for some months the Government could not act on them. My friend, Mr. Arjun Arora, while opposing the Bill said that the Second Chamber was necessary to act as a check against fast functioning. If the people of the State have decided that they should go fast who is there to check their speed? While Mr. Arora and his friends or anybody else in this House say that West Bengal is going too fast and that there should be a check, we will say that it would mean a check against progress. I believe, nobody is here to support any check on progress. If you really want the progress in the circumstances of West Bengal of the existence of the Council means reaction; and there cannot be a compromise between progress and reaction, particularly where for 22 years people have suffered and starved.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN) : Mr. Z. A. Ahmad, I can give you only five minutes.

श्री जेड्० ए० अहमद : वाइस चेयरमैन साहब, मैं समझता हूं कि जो असली मसला है उस को बहुत से हमारे दोस्तों ने और मेम्बरान ने उलझा दिया है। मसला यह नहीं है कि बिहार में यून।इटेड फ़न्ट गवर्नमेंट किस तरह चल रही है या वहां ज्यादतियां हो रही हैं या नहीं हो रही हैं। वह अपनी जगह पर एक मसला है और उस पर अलग से बहस की जाय। हमारे भाई राजनार।यण जी की जब लाठी चलती है तो चारों तरफ चलती है और कोई कील खूंटा नहीं रहता बोलने के लिए खैर, मैं माफ करता हूँ क्योंकि मैं जानता हूं कि जब वह बोलते हैं तो उन के बोलने का अंदाज यही है और उसे बदला नहीं जा सकता।

में समझता हूं कि अपर चेम्बर को खत्म करने का जो मसविदा है वंगाल में यह बहुत देर से आया। यह इस से पहुले आ जाना चाहिए था इसलिए कि हमारा आईन वहुत | नया है ।

West Bengal

[THE DEPUTY CHAIRMAN in the Chair]

हम राविधान बहुत पुरानः विधान नहीं है। इस विधान के पीछे वह सब चीजें हैं जो कि इंग्लैंड में, फ्रांग में और दूसरे मुल्कों में अहाँ पार्लियामेंटरी प्स्टीट्यूशन्स रहे हैं, उन में बहुत बरसों से 👘 वह सब तजुर्वे हैं, बहसे है, मुल्य हैं, कीमतें हैं और कदरें हैं और इ**न** सब को देख कर हुआ ने अपना जिया जिनाया है। मैं समझता हूं कि ऐक नया विधान 1948 और 1950 के नजदीक जो बना उस में बहुत सी पूरानी चाजों को छोड़ देना चाहिए था। पुरानी इमारत जो विधान की बनी हई थी उस में रोल थाम के लिए, इघर उघर करने के लिए वहार से इंस्टीट्यूशन्स बना दिय गये थे जो उस समय तक आउट आफ डेट हो गये थे और उग्गे में एक अपर चेम्बर भी था जो अन्उट अफ डेट हो गया था। मैं साञ्जूब करता हं इस बात पर कि अर्जुन अरोडा साहब अपं को नौजवन कहते हैं और कहते हैं कि रेकिड चेम्बर रहना चाहिए। क्यों रहना चाहिए साहव ? यह बहुस हाउस आफ लार्डस के बारे में भी चली थी, वह बात प्ररानी हो चुकी है, लास्की भी मर गये और वे पुराते बुड्डे भी मर गये कि जो यह कहते कहते मर गये कि यह एक रिडेंडेंट चीज है, यह बेकार की चीज है, इस को क्यों सजःवट के लिए रखा गया है और उस के वावजूद आज यह कहते हैं कि 1969 में हिन्द्स्तान में उस को जरूरत है। क्यों जरूरत है, साहब? रोक थाम करेंगे। किस की रोक थाम करेंगे? किस की रोक थाम अभ्य करना चाहते हैं? अगर जनता के चुने हए नुमाइन्दे च हते हैं कि काशन कायदा जल्दी बने तो आप रोक थाम धारने के लिए क्यों इंतजाम कर रहे हैं। फिर कहते हैं कि कांटेन्यूटी होना चाहिए । जिन्दगी में कांटेन्युटी कोई बड़ी भारी चीत्र नहीं है। मैं समझता हं कि डिस-

कांटेन्युटी बहुत बड़ी चीज है। वहूत सी बातें डिस-कांटेन्यू करना च।हिए और उन से अलग हो कर ही हम अग्गे वढ़ सकने हैं। यह एक नजरिया होना चाहिए और पिछड़े हुए, पुराने कदामत पसंद नजरिये की जगह जिन्दगी को नयी तस्वीर, नया पहलू बने, वह नया तरीका अख्तियार करे और बढे यह चीज ^पहले होनी चाहिए। अगर यह अब हुआ है तो बहत मुबारक कदम है और इस के बाद इसे सरे सूबों में भी लःगू करना च हिए। में उम्मीद करता हूं कि अगर कांग्रेस के भाई भी इनीशियेटिव ले कर दूसरे सुबों में यह सुझाव रखेंगे कि अपर चेम्बर खत्म हो जाय और जनतः की चुनी हुई संस्थायें, जनता की वाडीज रहें जो फैसला करें कि क्या किया जाय, कैसे कानून बनें तो वहु ज्यादा अच्छा होगा। यहाँ सोवियट यूनियन की बात कही गया, या दूसरे मुल्कों की बग्त कही गयी। मैं समझतः हं कि वे अनकंपेरेविल चीजें हैं। उन का मुकाबना नहीं किया जा सकता। वह सोशलिस्ट सिस्टम एक है और हमारा सोशलिस्ट सिस्टम दुसरा है। अगर हमारे यहाँ कोई बुनियादी तब्दीली होगी तो हम सोचेंगे कि हम क्या करें। लेकिन उन की तारीख, उन का सोगलिस्ट सिस्टम, उन की परंपरः हमारी तःरीख, हमारा सोक्षलिस्ट सिस्टम, हमारी परंपरा से अलग है और अगर किसी मुल्क की तरफ इशारा किया जाय कि वहाँ अपर चेम्बर है इस लिए यहां भी रहना चाहिए तो इस दलील को मैं नहीं मानता और मैं इस की मुखालिफत करता हूं।

आसीर में, चूंकि वक्त मेरे प स कम है, मैं इस करे में कहूंगा कि बंगाल में जो संयुक्त मोर्चे की सरकार है उसकी बहुत सी आलोचना हुई, मैं भी अगर उस सरकार का असेसमेंट करू तो मैं भी आलोचना करूंगा, लेकिन मैं हमदर्दाना तौर पर आलोचना करूंगा, मैं उस तरह से नहीं करूंगा जिस तरह से कि राजनारायण जी ने आलोचना की, क्योंकि मैं समझता हूं कि हिन्दुस्तान का प्रजातंत्र

[श्री जेड० ए० अहमद]

West Bengal

हिन्दुस्तान की डेमोकेसी अपनी नई रूपरेखा, अपना नया तरीका, अपनी नई तस्वीर, अपना नया नक्शा बना रही है। बंगाल में एक संयुक्त मोर्चे की सरकार है और हो सकता है कि आने वाले जमाने में हिन्दुस्तान के बहन ज्यादातर इलाकों में, सूबों में और मरकज में भी, केन्द्र में भी इस तरह की सरकार बनें जिसमें कि बहुत सी पार्टियां मिल कर के सरकार चलायें। हिन्दुस्तान के अन्दर वह दौर खत्म हो गया जब कि एक पार्टी का इज़ारा और ठेका था, एक पार्टी हकमत करती थी, अब अलग अलग पार्टियां आयोंगी, जो एक दूसरे के नजदीक है वह मिल कर आगे आयेंगी, अपनी विचारधाराओं को चलायेगी, मिलेजुले प्रोग्राम बनायेंगी और मिलेजुले प्रोग्राम के ऊपर अमल करेंगी। अब जब ऐसी नई चीज पैदा हो, नये प्रकार की, नये तरीके की सरकार पैदा हो तो जाहिर है कि वह कुछ लड़खड़ायेगी, कुछ इधर उधर गिरगी, ठोकर खायेंगी लेकिन आखिर को खडी हो जायेंगी। इसलिये मैं कहता हूं कि चुंकि यह गल्ती हो रही है इसलिये ऐस। कहना कि बनियादी जो ढ़ांचा है सरकार का वह गलत है और उसको तोड़ कर फैंक दे यह ठीक नहीं, अगर तोड़ देंगे तो क्या आप लायेंगे मेल्क के अन्दर। मैं कहताँ हूं कि एक पार्टी की सरकार नहीं चलने वाली है, वह जमाना खत्म होने वःला है, बहुत दिन चली, कुछ अच्छा काम किया, कुछ गलत काम किया लेकिन अब खुद ब खुद जनता ने अपने अनभव से दूसरी विचारघाराओं को आगे बढ़ाया है, उनको ऊपर उठा लिया है और वह चाहती है कि सब मिल कर, जोड़-जाड़ कर सरकार चलावें और मैं समझता हूं कि सन् 1972 में यह परिस्थिति, यह हालत, आपके सामने आयेगी कि बहुत सी जगह ऐसा करना वडेगा। इसलिये तैयार रहिये। तैयार रहिये मिली जुली सरकारों के लिये। जो लोग मिलजल कर एक कार्यक्रम बना कर, परिस्थिति 🍸

को सम्हाल सकते हैं, सरकार को चला सकते हैं उनको जुड़ कर चलना चाहिये...

श्रीद्विजेन्द्रलाल सेन गुप्ताः कांग्रेस के साथ जुड़ कर!

श्री जेड़० ए० अहमदः मैं कहताहं कि जो साथ मिल कर चल सकते हैं और मैं समझता हूं कि ऐसी परिस्थिति हो सकती है कि कांग्रेस भी अपने साथ मिलेजुले लोगों को ले कर चले, मैं थ्योरेटिकली उसको रूल-आउट कैसे कर सकता हं? कांग्रेस भी चल सकती है। तो जो चल सकते हैं वह चलावें। यह हिन्दुस्तान के प्रजातंत्र में नया नक्शा पैद। होगा। हम वामपक्षी लोग है, हमलेफटिस्ट चाहते हैं कि लेफटिस्ट प्रोग्नेसिव फोर्स तैयार हो, अगर कांग्रेस से कट कटा कर, कांग्रेस से हट कर, कांग्रेस में डिवीजन हो जाय और कूछ एक तवका इस तरफ आ जाय और इस कार्यक्रम को सम्ह ले तो हम उसका स्वागत करते हैं। वंगाल में इसका स्वागत किया। मैं तो ईमानदारी से साफ बात कहता हं।

श्री झीलभद्र याजीः अपकेवामपक्षी में वाममार्गी भी है आपके साथ!

श्री जेड० ए० अहमदः वामपक्षी, वाममार्गी कुछ हो, मिल कर जो चल सकते हैं मैं थ्योरेटिकली किसी को रूल-आउट नहीं करता।

श्री मूपेश गुप्त : शीलभद्र याजी का प्रोफेशन...

श्री जेड० ए० अहमद : शीलभद्र याजी जी हमारे पुराने दोस्त हैं, मैं इनके साथ झगड़ा नहीं करना चाहता, यह भी लेफटिस्ट हैं, मैं यहां बहुत से लोगो को देखता हूं...

श्री चंद्र शेखर (उत्तर प्रदेश) : अब आप यहां इघर आने की सोचिये, समय बदल रहा है।

श्री जेड० ए० अड्रमदः आप अपने घर को सम्हाल लीजिये जब आपका घर इतना बंटा हुआ है तो िसी को आते डर लगता है, इस घर को आग लग गई अपने घर के चिराग से, तो कौन आयेगा। मैं कोई उस तरह की वात नहीं करता, मैं ईमानदारी से बात करता हूं, जरा मेरी इस बात को सुनिये, मैं न इस घर की वात करताहूं न उस घरौदे की बात करता हूं, मैं मुल्क की बात करता हूं, मैं समझता हूं कि अलग अलग दीवारे खड़ी कर के जो हमने एक दूसरे के खिलाफ धात की वह ठीक नहीं। मैं अपनी लेफ्ट एटींज को भी कहता हूं कि हमने एक दूस**ं के खिलाफ तनाव शु**रू कर दिया है, हम यह हैं तुम वह हो । मैं समझता हं कि आार मुल्क को बचाना है तो जो तरक्की-पसव्द खयालात के लोग हैं, जो चाहते हैं कि मुल्क की तरक्की हो, जो समाजवाद की तरफ हो, उनको जरूर सोचना पडेगा, इस बात के ऊपर उनको जरूर सोचना पड़ेगा, उनको ध्यान देना पड़ेगा कि किस तरह हम एक दूसरे के नजदीक आयें। जो मुल्क में दुसरी तरह के लोग हैं, बड़े बड़े पूंजीपति है, बड़े बड़े इजारेदार हैं, वह अपने रास्ते जांय। हम अपना रास्ता बनायें। जो एक हो कर रह सकें उनको आगे आना है। इस नजरिये से चला जाय कि तुम मेरे घर में आ जाओ या मैं उसके घर में आ जाऊं सी घरतो सब के टूट रहे हैं , सब के घरों को दीवारें बिखर रही हैं । होना बया चाहिये ? ये जो सरक्की-पसन्द लोग हैं, जो समाजवाद में बिलीव करने वाले हैं वह अपने जेहन को ठीक कर के एक दूसरे के नजदीक आय। जब तक यह नहीं होगा तब तक मल्क का गौर तरीका नहीं सम्हलेगा। इसलिये मैं समझता हूं कि आने वःले जमाने में इसको सम्हालना है। इसको समझना है कि बंगाल में जो कुछ हो रहा है वह एक कदम आगे है। उसको हमें सैम्पेथिटिकली देखना चाहिये। जो गलत काम हआ उसकी

Wist Bengal

Legislative Council 432 (Abolition) Bill, 1969

हम आलोचना करें लेकिन ऐसी आलोचना नहीं जैसी कि हमारे भाई राजनारायण जी ने की कि चप्पे चप्पे जमीन पर गया और जा कर देखा कि सब के पास 25 एकड़ से ज्यादा जमीन है मार्कसिस्ट कम्युनिस्ट पार्टी के लोगों के पास । कम्युनिस्ट पार्टी हो, मार्कसिस्ट कम्यनिस्ट पार्टी हो, मैं जानता हूं, जो कार्यकर्ता हैं उनके पास दोनों वक्त का खाना नहीं, में अपनी पार्टी को जानता हुं, वह गरीब है, वह किसानों के अन्दर, गरीबों में, काम करते हैं। वहभी किसानों में काम करते है, राजनारायण जी का दावा है, वह कहां चप्पे चप्पे में चले गये, कहा कि मार्कसिस्ट पार्टी के लोगों के पास, सब के पास, 25 एकड़ है, कहां है, कहां 25 एकड़ है, किस मुबालगे में क्या हालत कर दी। इसलिये मैं चाहता हं, मैं ईमानदारी के साथ कहता हूं कि जो आलोचना हो, जो तनकीद हो वह इस प्रकार की न हो जैसी कि हमारे राजनार।यण जी करते हैं जिसके अन्दर कोई बैलेंस और कोई तवाजुन नहीं होता और जो उनकी लाठी है वह चारों तरफ चलती है। खैर मैं उस बात को छोड़ देता हं।

(Time bel ings)

मेरा इस प्वाइंट पर बुनियादी नजरिया यह है कि बंगाल की सरकार चाहे कहीं इधर उधर लड़्खड़ाये, गल्ती करे, लेकिन वह एक रास्ते की तलाशा में है, वह एक नये रास्ते की तलाश में है, कुछ सोचती है, वह अंघेरे से अलग होना चाहती है। अभी साफ रास्ता मालूम नहीं होता, उसके रास्ते में रुकावटें हैं, बड़े बड़े सरमायादार बैठे हैं, बड़े बड़े इजारेदार बैठे हैं। उसको हमें मदद करनी चाहिये, हमको हमदर्दी के साथ उसके हाथों को मजबूत करना चाहिये क्योंकि आज नहीं तो, कल नहीं तो परसों आपको भी ऐसी कुब्बतों का, ऐसी परिस्थितियों का सामना करना पडेगा।

मैडेम डिप्टी चेयरमैन, मैंने अपनी बात खत्म कर दी। बहुत बहुत शुक्रिया। SHRI CHITTA BASU : Madam Deputy Chairman, I rise to support the West Bengal Legislative Council (Abolition) Bill. While supporting this particular Bill, I think some fundamental question is also to be considered and in that respect the West Bengal Legislative Assembly deserves our congratulations. The fundamental question raised by this particular Bill is the question of bicameralism in our country, its justifiability or otherwise. Madam, certain points have been raised by our friend, Mr. Arjun Arora, with regard to the efficacy or the necessity of second chambers in our democratic life. He has sought to suggest that these second chambers in our Legislatures sometimes work as a safeguard against hasty actions.

West Bengal

Now before dwelling on that particular aspect, I would like to draw the attention of this august House to the history of introduction of second chambers. In our country during the British regime, with the growing popular movement, they had to concede more and more powers to popular and representative Governments and they felt that if this process -ntinued, it would be a great danger for the imperialists to rule here even through the so-called constitutional methods. Therefore they also wanted to have some sort of second chambers to provide certain safeguards, probably in the way in which our friend, Shri Arjun Arora, thinks. Madam, I can cite one or two examples to suggest that during the period of British imperialism these second chambers were introduced for that particular purpose, for the so-called safeguards. They were used against the national liberation movement to counter the progressive steps which might have been taken by the then Assemblies elected on a very restricted franchise. Now, Madam, you will agree with me when I say that this process has not been reversed. The intention of the ruling party is to use the upper chambers as a bar against the growing.popular movement for more radical measures to bring about certain welcome changes. As a matter of fact, during these 20 years we have found that none of the Second Chambers in our country has been used for any progressive purpose. Rather it has been used to delay the progressive measures. I can cite example after example. I feel that all these Second Chambers are unnecessary, redundant' and incongruous and therefore they should be immediately abolished not only in the case of West Bengal but in the other States as well.

When I say they are incongruous, I will cite some examples.

SHRI AKBAR ALr KHAN (Andhra Pradesh) : You can use it for better purpose, for regional representation, etc.

SHRI CHITTA BASU : For that this House is there. If you want to give better representation for regions or professions within *he* State the very system of electoral rolls can be changed for the Vidhan Sabhas. You can expand the scope of direct election but why should you bring in those persons through the indirect method? Our experience is the election through indirect method has been used to bring in people like Mr. Bindeswari Sinha who has been nominated by the Governor of Bihar only to allow him to become the Chief Minister. So far as I know, the qualification that a Member of a Legislative Council should possess, he has not got. It is the experience of most of you. I think that the Second Chambers have been used as a source of patronage, sometimes to silence certain political rivals in the States and sometimes to use it as a prize for somebody and allow some rejected persons to adorn the Cabinet. If you want figures, I possess them as to how many persons have been accommodated in the Upper Houses only to enable them .to become Members of the Council of Ministers. The Upper Chambers have been used not for the purpose of safeguards. If I want to use the word 'safeguard' they have been used to safeguard the interests of the propertied, they have been used to safeguard the interests of the vested interests, they have been used to safeguard in the interests of the ruling party, they have been used for patronising some yesmen. This is the only purpose the Second Chambers have served these 20 years. So I say that they are also ^incongruous. In Madras today the Congress has been reduced to an insignificant minority in the Assembly but in the Legislative Council it has 89 Members out of 63 whereas the DMK after one triennial election has increased its strength from 7 to 20 only. Therefore the popular wish of Tamil Nadu is not reflected in the Council. It is reported that a particular legislation, The Tamil Nadu Agricultural Land (Records of Tenancy Rights) Bill which was passed by the Assembly was referred to the Council. Certain amendments were made by them and it has been referred back to the Assembly. So it has acted as a bar to speedy .legislation formula-ed by the State Government. Similar

435

is the case in Bengal. In Bengal the Congress has been routed It has been reduced to a very insignificant minority in the Assembly but it has a majority in the Council. Does it mean ihat the Council reflects the popular v ish of the people of Bengal? Therefore t is incongruous. It does not reflect the £ ctual opinion or verdict of the people. West Bengal will require another three ti ennial elections to be represented in the Council with a strength comparable with tha of the Assembly. So I conclude that I !ie Legislative Council has been used i at as an instrument of popular wish and /erdict. It has acted otherwise. On the o her hand, I do not also find the necessity of Second Chambers. To prove this I simply quote a Member of the French Constituent Assembly. He says :

"If the Second (hamber dissents from the First, it is mischievous."

This happened in thi case of Tamil Nadu and West Bengal. Tlie dissenting by the majority in the Council in Tamil Nadu and West Bengal I call as mischievous betrayal against th' people of Bengal. He further says :

"If it concurs, it is edundant".

Therefore there is no necessity for Second Chambers by this criterion. The explanation has been clearly given by that particular Member of th(French Constituent Assembly. He conlinues to say :

"The law is thi: will of the people and the people ca: knot' have two wills on the same subject; when there are two Chambers, c iscord and divisions will be inevitable and the will of the .people will be pamlysed by inaction.

In the light of the < xperience of the last 20 years, if not of the last few months only, the people of Bengil are being denied the right of having speedy legislations as they like and the Council is acting as a bar against it, as the French Member said. Therefore there is no necessity for Second Chambers. On the other hand they constitute an item of avoidable expenditure and thi y have no purpose to perform as I liave proved earlier. Therefore it should r.ot be the duty of the Parliament here to day only to accept the position and agree to the abolition of the West Bengal Legislative Council but it should also give the (pinion to the country that the system of bi amoralism should go. In this connection he Punjab Assembly

Legislative Cmncil (Abolition) Bill, 1969

has also passed a Resolution to that effect. What has become of it? Why has the Government not come forward with such a legislation as in the case of Bengal to abolish the Punjab Upper House. That would be in the fitness of things and would be in tune with the progress of time. As Mr. Arora sought to suggest, the necessity of the Upper Chamber is to be taken into consideration before passing the Bill. I think the House has been convinced about the incongruous, redundant and superfluous nature of the Upper Chambers of our country. Therefore I think there will be nobody in the House not wanting to support this Bill.

Shri Rajnarain said that his party is not in the UF Government in Bengal. Therefore he enjoys, I think, the freedom to tell whatever he likes on the floor of the House but I ask him or anybody of the SSP here whether it is not because of their internal squabbles in Bengal that they are not there ? It is because of their internal conflict, it is because of their internal squabbles that they could not take part in the West Bengal United Front Ministry. And again, they wrote a letter to the West Bengal Chief Minister regarding certain aspects of the programme as adopted by the United Front. That letter has been replied to. And I do not know what makes them not to be in the Cabinet or not to take the responsibility of running a popular Government, and speak here in an irresponsible manner, which only strengthens the hands of those who want to bring about the fall of that Government, which only strengthens the hands of those who want a vested interests' Government to come back in West Bengal, which only strengthens the Congress Government at the Centre to discredit the United Front Government. This thing our friened Mr. Rajnarain should bear in mind.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM) : Madam Deputy Chairman, I am really very happy that practically all the hon. Members, who have spoken on this Bill, have supported the Bill except Mr. Arjun Arora. I am grateful to all those hon. Members who have offered their support to the Bill. • I have been very carefully hearing the speeches of all the Members and I have come to the conclusion that no point has been made out w hich needs any reply. Since the speeche

[Shri Mohmmed Yunus Saleem.]

West Bengal

were all in support of the Bill, nothing has been said against the introduction of the Bill except certain remarks made by Mr. Arjun Arora. But I think that Mr. Arjun Arora has not carefully read the provisions of the relevant Articles of the Constitution of India. Under Article 169 of the Constitution it is for the State Legislative Assemblies to decide whether they would continue to have the Upper Houses in their respective States, or they would like them to be abolished. In a State where there is no Upper House, it is open for that State to adopt a Resolution to the effect as provided in Article 169. And if any State has got an Upper House and the elected Members of the Assembly of that State come to the conclusion that in the interests of that State the Upper House is no more required, they can adopt a Resolution to that effect.

Madam Deputy Chairman, under Article 168 of the Constitution, originally, the Upper Houses were recognised in certain States, and one would conclude from the amendments, which have been introduced from time to time, that at the time of the framing of the Constitution there were lesser Upper Houses in States but subsequently the States went on adding Upper Houses in the States. So it has been more or less a convention that when a Resolution is passed by the Legislative Assembly of a State to have an Upper House in that State, that State has had it. Similarly, the Resolution passed by the Assembly of a State not to continue to have the Upper House in that State should be honoured, and because the West Bengal Legislative Assembly has adopted the Resolution-it the is representative legislative body theretherefore the wish of the people there is that they do not want to have the Upper House any more in that State. Therefore, in pursuance of that Resolution, this Bill has been introduced. As I have submitted that no point has been made out by any of the Members which requires any reply, therefore I submit that this Bill should be taken into consideration and passed.

THE DEPUTY CHAIRMAN : The question is :

"That the Bill to provide for the abolition of the Legislative Council of the State of West Bengal and for matters supplemental, incidental and consequential thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted,

THE DEPUTY CHAIRMAN : We shall now take up the Clause by Clause consideration of the Bill.

Clauses 2 to 9 were added to the Bill.

Clause 1—. Short title and commencement

THE DEPUTY CHAIRMAN : There is an amendment to Clause 1 by Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA : I move :

"That at page 1, lines 5 and 6 be deleted."

The question was proposed.

SHRI BHUPESH GUPTA : Madam Deputy Chairman, it is a very simple amendment of mine. Article 169 nowhere says that a notification in the OiEcial Gazette is called for, but this particular sub-clause (2) of Clause 1 of this Bill provides for a notification by the Government of India for the Bill to come into force from a date appointed by them, even after the President has given his assent to it. And I want this sub-clause to go. Why? Because I do not know what will happen, what delay there will be even after the President has given his assent to this Bill.

SHRI P. C. MITRA : If you press your amendment and it is passed, then there will be delay because the Bill will have to go back to the other House again.

SHRI BHUPESH GUPTA : No, no, I do not want any delay on any account. You can pass it just now, but just a minute; just listen to what I say as to the purpose of this amendment.

SHRI CHANDRA SHEKHAR : If your amendment is passed it will go to the other House again and the very purpose of avoiding any delay which is your purpose will be defeated. Why should you move this amendment at all ?

SHRI BHUPESH GUPTA : Nothing is going to be delayed. Just a minute. Let me finish. The purpose of my amendment is to get the position clarified. I want to know Government's position. Is the notification intended to . . .

Legislative Council 440 (Abolition) Bill, 1P69

SHRI MOHAMMEDYUNUS

SALEEM : I assurt the hon. Member that so far as the Go'eminent is concerned there will be no delay as soon as this Bill is passed.

Wet Bengal

SHRI BHUPESI GUPTA : Do I take it that as soon a the Bill is passed the President shall give lis assent to it and the notification will immediately follow?

SHRI MOHAMMED YUNUS

SALEEM : Madam Deputy Chairman, please let me make a lubmission. At the time of the drafting of this Bill this sub-clause was incorporated therein because certain administrative diffic jlties were likely to be faced by that particular Government. Madam, certain Bill might be pending in the Legislativ i Council awaiting assent of the Governor to take them up there or certain other Bills having been passed by the Legislative Assembly awaiting a discussion there. So in order to overcome that difficulty this subclause has been kept, and tliis sub-clause has been kept with the con* urrence of the State Government. If th-: State Government now comes to the conclusion that they do not face any diffi(ulty in future and they have no objectior to this legislation coming into force forthwith, we shall, without any delay, see to it that it comes into force forthwith.

SHRI BHUPESH GUPTA : If ihat is the case, it is all right. Now you have understood it, Mr. Mitra. Now you should have understood the purpose of my amendment. The amendm *nt is because Article 169 does not provic. for any notification at all; I wanted to bring it to your notice. It is all right now. There was really the need for this sub-clnuse (2) of Clause 1, I sec. I have also written to the Prime Minister earlier, that as soon as the Bill is passed she should arrange for getting the President's asseni to it and that almost on the same day or. at the latest, on the very next day, it should come into force. Now the Minister h.is said that they have no intention to dela / this legislation coming into force, and I assume that we are passing this Bill toda/." Well, I do not know whether today the assent is available, but tomorrow, I believe, the assent would be available, and I would request the Government, since I have already approached the authorities including the Prime Minister, that the assent should be obtained by 10 o'clock tomorrow so that, in the forenoon of tomorrow, this Bill becomes the law of the land. Now the

Prime Minister has come. Very good. The only thing I was referring to her and saying was that I have already written to the Prime Minister.

I do not wish to press my amendment; I am withdrawing it. I have already written to the Prime Minister requesting that as soon as the Bill is passed the President's assent should be obtained and immediately the assent is obtained the Bill should become law. I have requested the Prime Minister to expedite this matter so that in twenty-four hours' time we have this Council (Abolition) Bill become the law of the land. I hope the Prime Minister agrees with me.

THE DEPUTY CHAIRMANf: So are you withdrawing your amendment?

SHRI BHUPESH GUPTA : Madam, I beg leave to withdraw my amendment to Clause 1.

* The amendment was, by leave, withdrawn.

THE DEPUTY CHAIRMAN : The question is :

"That Clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

MOHAMMED YUNUS

SALEEM: Madam, I move 1

SHRI

"That the Bill be passed."

The question was proposed.

SHRI BHUPESH GUPTA • Madam, we are all happy that the West Bengal Council is going to be abolished at the initiative of the United Front Govern* ment (*Interruption*) All right with your initiative also if you like and we hope that this will become the law of the land tomorrow, the assent will be obtained and the Council will be abolished tomorrow.

THE DEPUTY CHAIRMAN : The auestion is :

"That the Bill be passed."

The motion was adopted.

*For text of amendment, *vide* col. 438 *supra*.